

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF

Original Application No.**222**...../2024

Bhagirath Meena

..... **APPLICANT**

//VERSUS//

State of Rajasthan & Others

.....**RESPONDENTS**

INDEX

S.NO	PARTICULARS	PAGE NO
1.	Compilation I	3
2.	Synopsis	4-5
3.	List of Dates	6-8
4.	Memo of Parties	9-10
5.	Memorandum of Original Application under Section 14, 15 and 17 read with 18 (1) of the NGT Act, 2010.	11-22
6.	Affidavit	23
	Documents	
7.	Annexure-A/1 Photo copy of the SDO, Rajgarh letter dated 23.12.2023	24-27
8.	Annexure-A/2 Photo copy of the Hon'ble Tribunal order dated 10.10.2023	28-30
9.	Annexure-A/3 Photo copy of the joint committee report	31-61
10.	Annexure-A/4 Photo copy of the Hon'ble Tribunal order dated 06.12.2023	62-66
11.	Annexure-A/5 Photo copy of the Consent to Operate letter dated 23.07.2024	67-72
12.	Annexure-A/6 Photo copy of the letter cum order	73

	dated 24.07.2024	
13.	Annexure-A/7 Photo copy of the District Collector order dated 19.01.2022	74
14.	Annexure-A/8 Photo copy of the RSPCB guidelines dated 05.06.2018	75-83
15.	Annexure-A/9 Photo copy of the RSPCB directions dated 31.10.2023	84-85
16.	Vakalatnama	86

PLACE :: BHOPAL

DATE :: 12.09.2024



Dr. Mahendra Singh Kachhawa/ Lokendra Singh Kachhawa
Counsel for the Applicant

945-C, Road No. 3, Shanti Nagar, Durgapura, Jaipur-18
+91-9928343656, Email- lokendra.kachhawa@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF

Original Application No. **222**...../2024

Bhagirat Meena

..... Applicant

//VERSUS//

State of Rajasthan & Others

.....Respondents

COMPILATION - I

S.NO	PARTICULARS	PAGE NO
1.	Synopsis	4-5
2.	List of Dates	6-8
3.	Memo of Parties	9-10
4.	Memorandum of Original Application	11-22
5.	Affidavit	23

PLACE :: BHOPAL

DATE :: 12.09.2024



Dr. Mahendra Singh Kachhawa/ Lokendra Singh Kachhawa
Counsel for the Applicant

945-C, Road No. 3, Shanti Nagar, Durgapura, Jaipur-18
+91-9928343656, Email- lokendra.kachhawa@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**CENTRAL ZONAL BENCH, BHOPAL (MP)**

IN THE MATTER OF

Original Application No. **.222.**/2024**Bhagirath Meena**

..... Applicant

//VERSUS//

State of Rajasthan & Others

.....Respondents

Synopsis

The Present Original Application is preferred under Section 14, 15 and 17 read with section 18 of the National Green Tribunal Act, 2010 wherein a substantial question relating to environment has been raised. The issue that is involved in the present Original Application pertains to illegal operation of the stone crusher within 700 meters of the Abadi area of Village Joneta, District Alwar.

The applicant had earlier filed a original application before this Hon'ble Tribunal against the same stone crusher i.e. original application no. 132/2023, the said original application was disposed by the Hon'ble Tribunal on the submissions of the department that the stone crusher has been closed down. However, to utter and shock and surprise of the applicant, the same departments again permitted the stone crusher to operate without their being change in any circumstances. The RSPCB issued Consent to Operate to the stone crusher within 700 meters of Abadi area and in violation of its own guidelines and District Collector, Alwar order dated 19.01.2022.

The operation of the stone crusher has adversely affected the applicant i.e. death of livestock, loss to the crops of applicant, etc. It is



pertinent to mention here that no environment compensation was imposed on the project proponent for the violations done in past, contrary to this, by showing the temporary closure of stone crusher, the State Authorities have tried to regularise all the past violations done by the project proponent.

Hence this original application.



Counsel for the Applicant



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF

Original Application No. **222**...../2024

Bhagirath Meena

..... **APPLICANT**

//VERSUS//

State of Rajasthan & Others

.....**RESPONDENTS**

List of Dates

- 07.04.2022:** The applicant and other residents of village Joneta, Alwar filed a complaint before the District Collector, Alwar with respect to operation of stone crusher in violation of the Environmental Laws and Conversion order i.e. operation of stone crusher within 1500 meters of the Village Joneta, Alwar.
- 23.12.2022:** The Tehsildar Rajgarh, Alwar conducted inspection of the disputed stone crusher and found number of non-compliances. The Sub-Divisional Officer, Rajgarh, Alwar communicated the deficiencies to the project proponent. However, no action was taken by RSPCB or Revenue Department for violation of the Consent conditions & conversion order conditions.
- 04.10.2023:** The State Authorities failed to take any action against the project proponent even after violating the laws. The applicant filed an original application before this Hon'ble Tribunal which was registered as OA No. 132/2023 Bhagirath Meena Vs State of Rajasthan & Others.

Bhagirath Meena

10.10.2023: The Hon'ble Tribunal constituted a joint committee with the direction to inspect the disputed stone crusher and file a factual and action taken report.

04.12.2023: The joint committee submitted its report wherein it was found by the joint committee that the stone crusher was operating in violation of the land conversion order and within 1500 meters of the abadi area of Village Joneta, Alwar.

In the action taken, it was submitted before this Hon'ble Tribunal that RSPCB has revoked the Consent to Operate and issued closure directions of the unit on 31.10.2023. Further, the SDM, Rajgarh has issued notice to the project proponent under section 177 of Rajasthan Tenancy Act, 1955 and matter is under trial before the Court of SDM, Rajgarh.

06.12.2023: The Hon'ble Tribunal completely unaware of the intention of the State Authorities, trusted the joint committee report and disposed the matter on the basis of action taken submitted by the joint committee. However, the said action taken was purely a temporary action just to get the matter disposed by the Hon'ble Tribunal.

29.01.2024: The project proponent applied for grant of Consent to Operate for the same stone crusher at same place i.e. within 1500 meters of the abadi area of village Joneta, Alwar, on the grounds on which the stone crusher was earlier closed.

23.07.2024: The RSPCB in complete ignorance of the earlier joint committee report and reasons stated therein for closure of stone crusher, issued consent to operate to the project proponent in violation of its own guidelines dated 05.06.2018, District Collector, Alwar order dated 19.01.2022 and in violation of the Rajasthan Tenancy Act, 1955.

राजस्थान

- 24.07.2024:** RSPCB official acted beyond their powers and exercised judicial powers by revoking the closure directions issued under section 31A of the Air (Prevention & Control of Pollution) Act, 1981. The conduct of the State Authorities clearly shows that the action taken report submitted before this Hon'ble Tribunal in OA No. 132/2023 was purely temporary and with a intent to regularise the violations of the project proponent, as the joint committee has not imposed any environment compensation against the project proponent for the violations which are on record and can be seen on the face of it.
- 10.09.2024:** The stone crusher is operational within 1500 meters of the residential area.



Counsel for the Applicant



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF

Original Application No. **222**
...../2024

Memo of Parties

Bhagirath Meena,
S/o Shri Trilok Chand Meena,
R/o Village Joneta, Post Nathalwada,
Tehsil Rajgarh, District Alwar, Rajasthan
Email- lokendra.kachhawa@gmail.com

... APPLICANT

//VERSUS//

- 1) **State of Rajasthan**
Through Secretary,
Department of Mines & Geology,
Government of Rajasthan,
Secretariat, Jaipur-302005
Email:: secy-mines@rajasthan.gov.in
- 2) **District Collector,**
Collectorate, Alwar
Rajasthan-301001
Email:: dm-alw-rj@nic.in
- 3) **Sub Divisional Officer & Sub-Divisional Magistrate,**
Tehsil Rajgarh, District Alwar, Rajasthan
Email:: dm-alw-rj@nic.in
- 4) **Member Secretary,**
Rajasthan State Pollution Control Board,
4 Jhalana Institutional Area,
JhalanaDoongri, Jaipur-302004
Email:: member-secretary@rpcb.nic.in
- 5) **Mining Engineer,**
Khanij Bhawan, Hasan Khan Mevati Nagar,
Alwar -301001 (Rajasthan)
Email:: me.alwar@rajasthan.gov.in
- 6) **M/s Laxmi Stone Crusher**

21/06/24/24

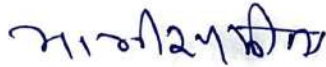
Through authorised signatory

Village Joneta, Tehsil Rajgarh,

District Alwar

Email:: ro.alwar@gmail.com

... Respondents

**Dr. Mahendra Singh Kachhawa/ Lokendra Singh Kachhawa**
Counsel for the Applicant**945-C, Road No. 3, Shanti Nagar, Durgapura, Jaipur-18**
+91-9928343656, Email- lokendra.kachhawa@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF

Original Application No. **222**...../2024

Bhagirath Meena,
S/o Shri Trilok Chand Meena,
R/o Village Joneta, Post Nathalwada,
Tehsil Rajgarh, District Alwar, Rajasthan
Email- lokendra.kachhawa@gmail.com

... APPLICANT

//VERSUS//

- 1) **State of Rajasthan**
Through Secretary,
Department of Mines & Geology,
Government of Rajasthan,
Secretariat, Jaipur-302005
Email:: secy-mines@rajasthan.gov.in
- 2) **District Collector,**
Collectorate, Alwar
Rajasthan-301001
Email:: dm-alw-rj@nic.in
- 3) **Sub Divisional Officer & Sub-Divisional Magistrate,**
Tehsil Rajgarh, District Alwar, Rajasthan
Email:: dm-alw-rj@nic.in
- 4) **Member Secretary,**
Rajasthan State Pollution Control Board,
4 Jhalana Institutional Area,
JhalanaDoongri, Jaipur-302004
Email:: member-secretary@rpcb.nic.in
- 5) **Mining Engineer,**
Khanij Bhawan, Hasan Khan Mevati Nagar,
Alwar -301001 (Rajasthan)
Email:: me.alwar@rajasthan.gov.in
- 6) **M/s Laxmi Stone Crusher**
Through authorised signatory

21/2/24

Village Joneta, Tehsil Rajgarh,
 District Alwar
 Email:: ro.alwar@gmail.com

... Respondents

ORIGINAL APPLICATION UNDER SECTION 14, 15 AND 17 READ WITH SECTION 18 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

1. **Details of the Applicant**

The detail of the Applicant is given in the cause title of the Memo of Original Application for service of notice, if any.

2. **Details of the Respondent :**

The detail of the respondents is given in the cause title of the Memo of Original Application for service of notice.

3. The applicant above-named begs to present this Memorandum of Original Application on the facts and grounds set out hereunder:-

4. **Facts of the case:**

4.1 That the applicant is the resident of the place mentioned in the memorandum of application. Adjacent to applicant's residence & agriculture land a stone crusher in the name of M/s Lakshmi Stone Crusher is operative.

4.2 That in the year 2022 the stone crusher unit of the respondent no. 6 was inspected by Tehsildar Rajgarh, during inspection number of violations with respect to conditions of Consent to operate; and conversion order dated 07.01.2011 were observed. However, neither the State Government nor the Rajasthan State Pollution Control Board took any action against the project proponent for the reasons best known to them. Although said observations were communicated to the project proponent by the Sub- Divisional

Handwritten signature

Officer, Rajgarh, Alwar vide letter dated 23.12.2023. The photo copy of the SDO, Rajgarh letter dated 23.12.2023 is annexed herewith and marked as **Annexure-A/1**.

- 4.3 That the applicant filed an original application before this Hon'ble Tribunal against the illegal operation of the stone crusher by respondent no. 6. The said original application was registered as original application no. 132/2023 titled as Bhagirath Meena Vs State of Rajasthan & Others.
- 4.4 That this Hon'ble Tribunal was kind to take cognizance of the matter and by order dated 10.10.2023 constituted a joint committee with the direction to submit the factual and action taken report within six weeks. The photo copy of the Hon'ble Tribunal order dated 10.10.2023 is annexed herewith and marked as **Annexure-A/2**.
- 4.5 That in compliance of the directions passed by the Hon'ble Tribunal, the joint committee inspected the disputed stone crusher of respondent no. 6 on 18.11.2023.
- 4.6 That on 04.12.2023, the Joint Committee submitted its report before this Hon'ble Tribunal. The observations and action taken by the joint committee are reproduced herein for ready reference of this Hon'ble Tribunal:-

'Observations

During field visit and on perusal of records, following observations were made:-

- i. *The unit is a stone crusher in the name of M/s Laxmi Stone Crusher located at Khasra No. 543, Village-Joneta, Tehsil-Ramgarh, District-Alwar.*
- ii. *All the machineries including conveyors, as mentioned above, were found covered from tin shed and also water sprinklers were provided at the suitable points e.g. inlet and outlet of primary crusher, secondary crusher and vibratory screen.*
- iii. *Arrangements have been made by the unit for reducing the dropping height of the material from the conveyors carrying material of size less than 05 mm and also wind breaking wall*

माला यश

- have been provided between the conveyors to act as wind barriers in order to control fugitive emissions.
- iv. Unit has provided about 12 fully grown plants and about 30 medium grown plants around the periphery of the premises, which is inadequate in accordance with the plantation norms of 33% of the total plot area. However, unit has planted approx. 15-20 new saplings at the entrance of the crusher premises.
 - v. The water requirement in the unit is being met through one bore-well. Unit has obtained certificate of exemption for ground water withdrawal from Central Ground Water Authority (CGWA) for 08 KLD, which is valid from 23/04/2021.
 - vi. Unit has constructed a boundary wall, of height approx. 5-6 feet, around the crusher premises.
 - vii. Unit was found non-operative during the site visit as the Consent to Operate had been revoked and direction for closure of the industry was issued by RSPCB vide letter dated 31/10/2023 based on the non-compliances observed during earlier inspection dated 25/10/2023.
 - viii. In compliance of the aforesaid direction issued by RSPCB, electricity connection of the unit was disconnected by the JVVNL on dated 09/11/2023.
 - ix. During site visit, Regional Forest Officer measured the distance of the crusher premises from the nearest forest block (i.e. Bhigota, Range-Rajgarh, Alwar) and the distance from the forest block was found to be about 259 meters. Report enclosed as Annexure-5.
 - x. As per Tehsildar, Rajgarh letter no. 2080 dated 09/11/2022, point no. 01, stone crusher is located at a distance of 550-600 meters from the residential area of Joneta village. Copy of Tehsildar letter dated 09/11/2022 is enclosed as Annexure-6.
 - xi. As per the conversion order dated 07/07/2011, issued by Sub Divisional Officer, converted area is 1925.68 sqm and whereas, the stone crusher is installed and is being operated in area measuring approx. 3-4 Bigha which is exceeding the converted area and therefore is in violation of Rajasthan Land-Revenue (Conversion of agricultural land for non-agricultural purpose in rural area) Rules, 2016.
 - xii. A notice with the direction to not operate the crusher was pasted at the crusher by Tehsildar during site visit and the proponent was directed to not operate the crusher till further orders.
 - xiii. Unit has made efforts for providing air pollution control measures and plantation in and around the crusher premises.
 - xiv. Photographs, with GPS co-ordinates, taken during site visit are enclosed as Annexure-7.

21/10/24/2023

Action Taken

- i. Regional Office, RSPCB, Alwar vide its letter dated 31/10/2023 revoked consent to operate and issued direction for closure of the industry for the non-compliances observed during inspection dated 25/10/2023. Copy of the letter dated 31/10/2023 enclosed as Annexure-8.
- ii. SDM, Rajgarh vide its letters dated 31/10/2022 and 23/12/2022 issued notice to the unit for non-compliances of the conditions imposed in the conversion order. Thereafter, again on date 18/11/2023 issued notice to the proponent with the direction to not operate the crusher till further orders. Copy of the notices dated 31/10/2022, 23/12/2022 and 18/11/2023 enclosed combinedly as Annexure-9.
- iii. For the violation of stone crusher being operated in the area exceeding the conversion area, Sub Divisional Magistrate, Rajgarh issued notice under section 177 of Rajasthan Tenancy Act, 1955 to the unit vide letter dated 07/08/2023 and the matter is under trial in the court of SDM, Rajgarh. Copy of details of the matter with notice dated 07/08/2023 is enclosed as Annexure-10.
- iv. JVVNL disconnected the electricity of the unit on dated 09/11/2023 in compliance of the RSPCB direction dated 31/10/2023. Copy of electricity disconnection letter 09/11/2023 enclosed as Annexure-11.'

The photo copy of the joint committee report is annexed herewith and marked as **Annexure-A/3**.

- 4.7 That from perusal of the joint committee report, it is undisputed that the project proponent i.e. respondent no. 6 has not only violated the environmental laws but also operating the stone crusher in violation of the conversion order and within 500-600 metres of the residential area of the Joneta Village.
- 4.8 That for the violations observed during inspection of the joint committee and earlier inspections. The Rajasthan State Pollution Control Board vide letter cum order dated 31.10.2023 revoked the Consent to Operate of the stone crusher and further issued directions for closure of the unit. Similarly, Tehsildar Rajgarh filed a case before the Court Sub Divisional Magistrate under section 177 & 212 of the Rajasthan Tenancy Act, 1955 for violations.

(Handwritten signature)

4.9 That this Hon'ble Tribunal on the basis of action take report submitted by the joint committee, disposed the original application 132/2023 by order dated 06.12.2023 with the observations as under :-

"4. The perusal of report reveals that the closure order has been issued by the Rajasthan by the Rajasthan State Pollution Control Board and the Electricity Department has disconnected the electric meter and connection. The industry/ unit is not in operation at present and necessary actions have already been taken by the Department concerned.

5. In view of the above facts, no further action is required to be taken by this Tribunal. With these observations the original Application No. 132/2023 stands disposed of"

The photo copy of the Hon'ble Tribunal order dated 06.12.2023 is annexed herewith and marked as **Annexure-A/4**.

4.10 That on 29.01.2024 the respondent no. 6 applied for grant of Consent to Operate for the same stone crusher at the same place which was earlier adjudicated by this Hon'ble Tribunal. The Rajasthan State Pollution Control Board without considering the fact that there was no change in circumstances with respect to establishment & operation of the stone crusher within 500-600 meters of the residential area Joneta Village, further the crusher being operated in violation of the conversion order, which is already sub-judice before the Court of Learned Sub-Divisional Magistrate, Rajgarh, Alwar, issued Consent to Operate vide letter dated 23.07.2024. The photo copy of the Consent to Operate letter dated 23.07.2024 is annexed herewith and marked as **Annexure-A/5**.

मि. 24/2024

4.11 That the Rajasthan State Pollution Control Board vide letter cum order dated 24.07.2024 revoked the directions dated 31.10.2023 issued under section 31A of the Air (Prevention & Control of Pollution) Act, 1981. The operative para of the letter cum order dated 24.07.2024 read as under :-

“Therefore, direction for closure issued under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 31.10.2023 is hereby revoked.”

The Air Act, 1981 do not provide any power to the State Pollution Control Boards to revoke directions issued under section 31A of the Air Act, 1981. However, the Rajasthan State Pollution Control Board has acted beyond its power i.e. by exercising the judicial powers which are clearly entrusted upon this Hon'ble Tribunal and other Court's as per the Act. The photo copy of the letter cum order dated 24.07.2024 is annexed herewith and marked as **Annexure-A/6**.

4.12 That the District Collector, Alwar in the light of Rule 4(C) of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes, in rural areas) Rules, 2007 issued order dated 19.01.2022 with the directions that the crushers/ polluting industries operating within 1500 meters from the outer boundary of the population should be inspected and their operation should be banned. The photo copy of the District Collector order dated 19.01.2022 is annexed herewith and marked as **Annexure-A/7**.

4.13 That the condition 9 of the Consent to Operate letter dated 23.07.2024 issued by RSPCB read as under :-

‘9. That the unit shall always comply with the guidelines for Abatement of pollution in stone crusher industry issued by the Board vide letter no. SCMG (Gen-3)/RPCB/307 dated 05.06.2018 & CPCB guidelines July 2023, failing to which, this consent will be

21/07/24/2024

revoked and appropriate action shall be initiated against the industry without any further correspondence in this regard.'

However, RSPCB while issuing the Consent to Operate vide letter dated 23.07.2024 has ignored and violated its own guidelines issued vide letter dated 05.06.2018. The photo copy of the RSPCB guidelines dated 05.06.2018 is annexed herewith and marked as **Annexure-A/8**.

It is pertinent to mention here that the project proponent on earlier occasion also violated the guidelines of 05.06.2018 as evident from condition no. 11 of the RSPCB closure directions dated 31.10.2023 which read as under :-

" 11. And whereas, unit was again inspected on 25.10.2023 and it was found that unit has failed to provide adequate air pollution control measures as per RSPCB guidelines for abatement and control of pollution in Stone Crusher Industry dated 05/06/2018 and as per Environment Protection Act, 1986."

The photo copy of the RSPCB directions dated 31.10.2023 is annexed herewith and marked as **Annexure-A/9**.

4.14 That the number of conditions imposed in the Consent to Operate letter dated 23.07.2024 are repeated like condition no. 5 and 27; 6 and 35; 29 and 32. Further the condition no. 18 is contradictory to condition 24 wherein on one hand RSPCB has failed to disclose the source of raw material of the project proponent and on other hand shifted the burden on other departments & project proponent in case of raw material used from illegal sources. The Consent to Operate is silent over the valid source of raw material and valid source of Water to be used by the project proponent.

4.15 That the Consent to Operate issued by RSPCB in condition no. 29 & 32 which are identical has stated as follows:- *'That this consent will not be used as an evidence for ascertaining the land title and its use.'* Whereas, RSPCB has intentionally not referred the land conversion details for operation of stone crusher. Further, the land

23/07/24

conversion order issued to project proponent is subject matter of judicial proceedings before the Court of Learned Sub Divisional Magistrate and grant of this Consent to Operate will jeopardise the pending case. RSPCB is undisputedly aware of the fact that the stone crusher was established within 500-600 meters of the residential area of Village Joneta and order dated 19.01.2022 issued by the District Collector, Alwar, even though granted the Consent to Operate to the respondent no. 6 for operation of stone crusher.

4.16 That, the State Authorities have intentionally ignored the fact that the stone crusher is operating within 500-600 meters of the residential area and its owners/ operators are habitual violators, still the same stone crusher was permitted to operate without change in any circumstances which causing damage not only to the applicant but also to the environment , therefore, the present Original Application is preferred on the following grounds amongst others:-

5. **GROUND:**

5.1 **Because**, the respondent Rajasthan State Pollution Control Board even after full knowledge of the fact that the respondent no. 6 was operating the stone crusher in violation of the environmental laws, consent condition and land conversion order since 2022, did not imposed any penalty i.e. environment compensation against the project proponent.

5.2 **Because**, the closure directions dated 31.10.2023 issued during pendency of the original application no. 132/2023 was just an eye wash for this Hon'ble Tribunal. The RSPCB was very well aware of the violations done by respondent no. 6, even though the neither the joint committee nor RSPCB imposed any environment compensation or any other action against the project proponent.

राजस्थान

- 5.3 **Because**, the respondent State Authorities are very well aware of the order dated 19.01.2022 issued by the District Collector, Alwar, even though the project proponent was allowed to operate the stone crusher within 500-600 meters of the residential area.
- 5.4 **Because**, the respondent project proponent immediately after disposal of the original application no. 132/2023 filed a fresh application before the Rajasthan State Pollution Control Board for grant of consent to operate to the unit i.e. stone crusher on the same piece of land for which conversion order was issued and same is already a subject matter of judicial proceeding before the Court of Learned Sub-Divisional Magistrate. Surprisingly, the Rajasthan State Pollution Control Board granted Consent to Operate to the project proponent in complete ignorance of its own gridlines and material facts, for the reasons best known to them.
- 5.5 **Because**, the action of the respondent State Authorities including Rajasthan State Pollution Control Board from the year 2022 to till date i.e. issuance of show cause notices, temporary closure by RSPCB, filing of case before the SDM Court, etc. has worked a reward for the project proponent in order to regularise all his violations which he has done in all these years. The conduct of the State Authorities clearly shows that as if they were working for the protection of industry instead of Environment and general public.
- 5.6 **Because**, the State Authorities have failed to appreciate the fact that the order dated 19.01.2022 issued by the District Collector, Alwar is operational and it clearly says that such units should be identified and closed immediately.
- 5.7 **Because**, the State Authorities have failed to appreciate the fact that the applicant has lost his livestock, unable to cultivate crops and local residents are directly affected by operation of stone crusher.

21/01/24/2024

5.8 **Because**, the Applicant craves leave of the Hon'ble Tribunal to raise additional grounds at the time of adjudication of the matter.

4. **LIMITATION/CAUSE OF ACTION.**

The original application is filed within limitation.

5. That the applicant has submitted requisite court fees for filing the present original application as prescribed under the NGT Rules, 2010.

6. That, there is no caveat if filed by the party respondents in the present original application.

7. That affidavit in support of the original application and documents has been filed with this original application.

8. **INTERIM RELIEF**

As an Interim recourse, the private respondent no. 6 has already caused an irreparable damage to the applicant and other local residents. Therefore, it is prayed that during pendency of this original application as an interim measure, the operation of stone crusher and RSPCB letter cum order dated 24.07.2024 be stayed.

PRAYER

In view of the foregoing facts and circumstances, the Hon'ble Tribunal may be pleased to grant the following reliefs to the Applicant as under:

- i) Respondent no. 6 be directed to close operation of stone crusher within 1500 meters of the residential area of village Joneta, Alwar;
- ii) RSPCB letter cum order dated 24.07.2024 be quashed and set aside;

Handwritten signature

- iii) Environment Compensation be imposed against the respondent no. 6 for illegal operation of stone crusher in violation of environmental laws and land conversion order.
- iv) The respondent no. 6 may be directed to pay damages for the loss of livestock and crops to the applicant from year 2022
- v) Any other relief which the Hon'ble Tribunal deems fit may also be accorded in favour of the Applicant.

महेश्वर सिंह

HUMBLE APPLICANT

PLACE :: BHOPAL
DATE:: 12.09.2024

Lokendra

Dr. Mahendra Singh Kachhawa/ Lokendra Singh Kachhawa
Counsel for the Applicant

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF

Original Application No. ...**222**.../2024

Bhagirath Meena

..... **APPLICANT**

//VERSUS//

State of Rajasthan & Others

.....**RESPONDENTS**

AFFIDAVIT

I, Bhagirath Meena S/o Shri Trilok Chand Meena, aged about years,
 R/o Village Joneta, Post Nathalwada, Tehsil Rajgarh, District Alwar,
 Rajasthan, do hereby solemnly affirm on oath as under:

1. That I am the Applicant in the instant Original Application and fully conversant with the facts of this case and hence, competent to swear on this Affidavit.
2. That the accompanying original application has been drafted by my counsel under my instructions.
3. That I have read the content of the accompanying Original Application which is true and correct to my personal knowledge.
4. That the annexure filed with the original application are true and correct copy of its respective originals.



VERIFICATION

I the above-named Deponent do hereby verify that the contents that the contents of Para 1 to 4 made in this Affidavit are true to the best of my personal knowledge and belief, derived from the advice obtained from my counsel.

Signed and verified on this 12th Day of September, 2024 at Jaipur (Raj.)

Bhagirath Meena
DEPONENT

Bhagirath Meena
DEPONENT

ATTESTED
[Signature]
NOTARY
 JAIPUR (RAJ) INDIA

12 SEP 2024

[Signature]
 R/125/13

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (MP)**
IN THE MATTER OF

Original Application No. ...**222**.... /2024

Bhagirath Meena

..... APPLICANT

//VERSUS//

State of Rajasthan & Others


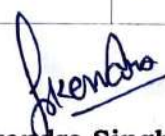
.....RESPONDENTS

COMPILATION NO. II

Sr. No.	Particulars	Page No.
1)	Annexure-A/1 Photo copy of the SDO, Rajgarh letter dated 23.12.2023	24-27
2)	Annexure-A/2 Photo copy of the Hon'ble Tribunal order dated 10.10.2023	28-30
3)	Annexure-A/3 Photo copy of the joint committee report	31-61
4)	Annexure-A/4 Photo copy of the Hon'ble Tribunal order dated 06.12.2023	62-66
5)	Annexure-A/5 Photo copy of the Consent to Operate letter dated 23.07.2024	67-72
6)	Annexure-A/6 Photo copy of the letter cum order dated 24.07.2024	73
7)	Annexure-A/7 Photo copy of the District Collector order dated 19.01.2022	74
8)	Annexure-A/8 Photo copy of the RSPCB guidelines dated 05.06.2018	75-83
9)	Annexure-A/9 Photo copy of the RSPCB directions dated 31.10.2023	84-85

PLACE :: BHOPAL

DATE :: 12.09.2024



Dr. Mahendra Singh Kachhawa/ Lokendra Singh Kachhawa
Counsel for the Applicant
 945-C, Road No. 3, Shanti Nagar, Durgapura, Jaipur-18
 +91-9928343656, Email- lokendra.kachhawa@gmail.com

कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट राजगढ (अलवर)

क्रमांक/राजस्व/2022/2265-2267

दिनांक :- 23-12-22

मै० लक्ष्मी स्टोर क्रेशर,
ग्राम जोनेटा ग्राम पंचायत नांथलवाडा
तहसील राजगढ जिला अलवर
(जरिये तहसीलदार राजगढ)

विषय :- ग्राम जोनेटा ग्राम पंचायत नांथलवाडा में क्रेशर युनिट द्वारा CTO, संपरिवर्तन आदेश एवं क्रेशर संचालन हेतु जारी दिशा निर्देशो के उल्लंघन के संबंध में।

- संदर्भ :- 1. श्रीमान जिला कलक्टर महो० अलवर पत्रांक/राजस्व/विविध/2022/7730 दिनांक 19.10.2022 एवं पत्रांक 6361 दिनांक 08.08.2022
2. तहसीलदार राजगढ का पत्रांक/राजस्व/2022/2080 दिनांक 09.11.2022।
3. आपका पत्र दिनांक 16.11.2022।

उपरोक्त विषयान्तर्गत लेख है कि आपके स्टोन क्रेशर के संबंध में प्राप्त शिकायती प्रार्थना पत्र के सन्दर्भ में जिला कार्यालय से प्राप्त निर्देशो की अनुपालना में आपको इस कार्यालय के पत्रांक/2022/2018 दिनांक 31.10.2022 द्वारा नोटिस जारी किया गया था एवं इस संबंध में तहसीलदार राजगढ द्वारा आपकी क्रेशर यूनिट का निरीक्षण किया गया। तहसीलदार राजगढ द्वारा प्रस्तुत रिपोर्ट दिनांक 09.11.2022 एवं आपके प्रतिउत्तर दिनांक 16.11.2022 के साथ संलग्न दस्तावेज के विश्लेषण उपरान्त आपकी क्रेशर यूनिट द्वारा विभिन्न नियम/अधिनियम/दिशा निर्देशो के पालना संबंध में विवरण निम्नानुसार है:-

A. क्रेशर युनिट को जारी CTO की शर्तों के उल्लंघन का विवरण निम्न प्रकार है :-

Term No.	Details of Terms & Conditions in CTO	Compliance Status
1	That minium 33% of the area for the stone crusher industry should be covered by plantation and at least two rows of tall trees ofsuitable species should be planted within and along the boundary/fencing of the premises to develop a green belt.	Violated
2	That the industry shall install pollution control measures as.per details giben in Guidelines for abatement of pollution in stone crusher industry issued by the board vide letter no SCMG(gen-3)/RPCB/307 Dated 05/06/2018	Violated
3	That Enire water requirement for the industry shall be meet out through outsource only and industry shall not dig/install any bore well for abstraction of ground water without prior permission from central ground water authority	Violated
4	That the outlet of all primary stone crushers and inlet & outlet of all secondary crushers should be installed inside a reasonably dust tight & rigid housing fitted with self-closing doors or enclosed.	Violated
5	That all vibratory screens shall be totally enclosed in rigid and reasonably dust tight housing. If continment of dust within the screen house stytructure is not satisfactory, then a dust extraction and collection system should be provided. All grizzlies shall be enclosed on top and from three sides and sufficient water sprayers shall be installed at their feeding and outlet areas.	Violated

6	That the stone crusher shall maintain boundary wall/fencing around the crusher premises	Violated
7	That water spraying arrangements shall be installed and operated at all strategic locations such as, at the feeding inlet of stone crushers, at transfer points, on surface of all surge piles and stockpiles of blasted rocks or aggregates, all open stockpiles for aggregates of size in excess of 5mm active haul roads inside the works etc.	Violated
8	The approach road to site of stone crusher and active haul roads inside the premises must be paved or hard surfaced.	Violated

B. Guidelines For abatement and control of pollution in stone crushing industries Dated 05-06-2018

Term No.	Details of Guidelines	Compliance Status
1- General		
i)	New stone crusher may be established on a piece of land or khatedari land "duly converted, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit.	Violated
2- Standards		
Suspended particulate Matter (SPM)	The standards consist of two parts: i) Implementation of the following pollution control measures: a) Dust containment cum suppression system for the equipment. b) Construction of wind breaking walls. c) Construction of the metalled roads within the premises. d) Regular cleaning and wetting of the ground within the premises. e) Growing of a green belt along the periphery. ii. Quantitative standards of SPM: The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic meter.	Violated
3-Plantation and Other Issues		
	<ul style="list-style-type: none"> The converted piece of land shall be utilized for establishment of stone crusher in such a manner that plantation up to norms of 33% of converted area of land can be carried out leaving sufficient spaces for utilities, office building and keeping peripheral plantation to the extent possible. <p>Similar practice shall be adopted for plantation in case of stone crusher unit established or proposed to be established on mining leases, after demarcation of crusher area within lease. However if area/land is not suitable for plantation purposes, the project proponent will be allowed to carryout plantation on an adjacent area.</p>	Violated
	<ul style="list-style-type: none"> All existing stone crusher units, not having plantation up to prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs-15000/-. 	Violated

Bob

• The copies of consent to establish and other relevant documents, as submitted with consent application, shall be sent to concerned Revenue authority and Department of Mines & Geology through registered post.	Violated
• Ground water shall not be abstracted without prior N.O.C. from Central Ground Water Authority.	Violated
• The water storage facility must be provided at the stone crusher site and its capacity shall not be less than 3000 liters.	Violated
• A Sign Board showing the name, address and capacity of the stone crusher industry should be displayed at the entrance of the site.	Violated
• Raw material should be obtained from legal sources only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.	Violated

C. Conversion Order Dated 07-01-2011

Term No.	Details of Terms & Conditions in EC	Compliance Status
1	संपरिवर्तन/प्रस्तावित भूमि हेतु उक्त सडक से केवल एक प्रवेश द्वार ही रखा जावेगा।	Violated
2	आधोगिक (स्टोन क्रेशर) से संबंधित तथा आगन्तुको के वाहनो की पार्किंग परिवर्तित भूमि के अन्दर ही किया जाना सुनिश्चित किया जावेगा।	Violated
3	प्रासंगिक भूमि पर चारदीवारी का निर्माण एवं चारदीवारी के सहारे वृक्षारोपण करेगा जिससे आसपास की कृषि भूमियो पर विपरित प्रभाव नही पडे।	Violated
4	प्रस्तावित भूमि भूमि मे विद्यमान 11/33 के.वी. विद्युत लाईन (यदि कोई हो तो) से सेट बैक के सम्बन्ध मे विद्युत नियम के प्रावधान लागू होंगे।	Violated
5	स्टोन क्रेशर कार्य के लिए खनन विभाग द्वार लीजशुदा खनन स्थल से ही कच्चा माल प्राप्त करना होगा। अन्य किसी क्षेत्र का कच्चा माल उपयोग मे नही लिया जावेगा।	Violated
6	प्रस्तावित स्थल के अन्दर की श्रमिको के निवास का निर्माण अस्थाई होगा।	Violated
7	5000 लीटर का पानी का टैंक बैचमिक्स प्लान्ट से निकलने वाली धूल को हवा मे उडने से राकेने के लिए स्प्रिंकलिंग सिस्टम का प्रावधान रखा जावेगा।	Violated
8	प्रार्थी द्वारा एक तिहाई भाग पर वृक्षारोपण किया जावेगा।	Violated
9	प्रार्थी द्वारा जल (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम 1974 वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम 1981, पर्यावरण संरक्षण अधिनियम, 1986 एवं उक्त अधिनियमो के तहत बने नियमो, आदि के सभी प्रावधानो की दृढतापूर्वक पालना की जावेगी।	Violated
10	प्रार्थी द्वारा स्टाने क्रेशर के संबंध मे खनन विभाग, प्रदूषण विभाग एवं उधोग विभाग द्वारा जारी दिशा निर्देशो व मापदण्डो की पालना सुनिश्चित की जावेगी।	Violated
11	संपरिवर्तन स्थल से निकटतम आबादी की बाहरी सीमा की दूी 1.5 कि०मी से अधिक हो।	Violated
12	प्रार्थी द्वारा प्रस्तावित स्थल से पानी के निकास एवं होने वाले कटाव को रोकने के लिए उचित प्रावधान किये जायेगे।	Violated
13	प्रस्तावित भूमि पर निर्माण सक्षम ऑथोरिटी से मानचित्र अनुमोदित कराने के बाद की किया जावेगा।	Violated
14	स्टाने क्रेशर से होने वाले अपशिष्ट का निष्पादन प्रार्थी द्वारा स्वयं के स्तर से किया जावेगा।	Violated

15	प्रस्तावित भूमि का उपयोग स्टोन क्वेशर के अतिरिक्त अन्य उपयोग में नहीं किया जायेगा।	Violated
----	--	----------

अतः आप उक्त शर्तों की पालना/उत्सर्जन के संबंध में जवाब में दस्तावेजी साक्ष्य/मौका फोटोग्राफ्स के नोटिस प्राप्ति के तीन दिवस में अधोहस्ताक्षरकर्ता के सम्मुख प्रस्तुत करें। जिससे रिपोर्ट श्रीमान जिला कलेक्टर महोदय अलवर को भिजवायी जा सके।

आपके प्रतिउत्तर/साक्ष्य प्रस्तुत नहीं करने पर प्रकरण में संबंधित नियम/अधिनियमों के तहत कार्यवाही अख्त में लायी जायेगी।



(ओम प्रकाश मीना, आर.ए.एस.)

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट

राजगढ़ जिला अलवर

दिनांक :- 23-12-22

क्रमांक/राजस्व/2022/2265-2267

प्रतिलिपि - सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्रीमान जिला कलेक्टर महोदय जिला अलवर।
2. तहसीलदार राजगढ़ जिला अलवर।
3. रक्षित पत्रावली।



उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट

राजगढ़ जिला अलवर



Item No. 6

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No. 132/2023(CZ)

Bhagirath Meena

Applicant(s)

Vs

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: **10.10.2023**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s):

None.

For Respondent(s):

Mr. Nishant Kesharwani, Adv.
(for Mr. Shoeb Hasan Khan, Adv.)

ORDER

1. The District Collector, Alwar, Respondent no. 3 has issued a general order on 19.01.2022 to the effect that keeping in view the interest of the general public it is ordered that in reference to rule 4(3) of the Rajasthan land Revenue (Conversion of Land of Agriculture to Non-Agriculture purpose in Rural Areas) Rules, 2007 those stone crusher units, which are running within 1500 meters of the outer boundary of residential area be immediately stopped and closed. In compliance of this order of the district collector, Alwar, the Tehsildar, Rajgarh wrote a letter to the Patwari of the area on 11.04.2022 and in compliance of this letter the Patwari of Nathalwada (Rajgarh) submitted a report to the Tehsildar, Rajgarh dated 28.04.2022 pointing out that one stone crusher unit in the name of M/s Laxmi Stone Crusher is being run illegally in village Joneta. The Patwari reported that the stone crusher unit is on the main road and located near the school and abadi within 550/600 meters of the main locality of the village. On

08.04.2022 the applicant and villagers of village Joneta submitted a representation to the District Collector, Alwar pointing out their grievances.

2. The matter was further inquired by Sub-Divisional Magistrate, Rajgarh who also reported that the stone crusher was being run in the area more than allotted and that there is no compliance of the environmental rules and the orders of the District Magistrate.
3. In spite of these reports no action has been taken by the District authorities, thus, this petition.
4. A substantial issue of environment has been raised.
5. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
6. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative of the District Collector, Alwar, Rajasthan.
- ii. One representative from the Dy. Conservator of Forest, Forest Department, Rajasthan.
- iii. One representative from State Pollution Control Board, Rajasthan.

4. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
5. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice

and copy of the application have been served upon the Committee and respondent(s).

6. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **06th December, 2023.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

10th October, 2023
O.A. No. 132/2023 (CZ)
PN

Factual Report in the matter of Bhagirath Meena V/s State of Rajasthan & Ors. Original Application No. 132/2023 (CZ) Hon'ble NGT, Central Zone Bench, Bhopal

Background

In the case filed by Sh. Bhagirath Meena Vs State of Rajasthan & Ors. before the Hon'ble National Green Tribunal, Central Zone, Bhopal the applicant has alleged that the stone crusher M/s Laxmi Stone Crusher is located at the main road of village and is at the distance of 550-600 meters from the village abadi and school which is in contravention of the Land Conversion Rules and precautionary principles have not been taken into consideration before issuing the conversion order by the competent authority. Applicant further raises the issue of non-compliances of environmental rules as the consequence of operations of the aforementioned stone crusher.

Order

Hon'ble NGT, Principal Bench in its order dated 10/10/2023 has directed:

"...7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative of the District Collector, Alwar, Rajasthan.*
 - ii. One representative from the Dy. Conservator of Forest, Forest Department, Rajasthan.*
 - iii. One representative from State Pollution Control Board, Rajasthan.*
- 8. The committee is directed to visit the place and submit the factual and action taken report within six weeks...."*

Accordingly, District Collector Alwar, vide letter dated 23/10/2023 has nominated Sub-Divisional Magistrate, Rajgarh representative on his behalf. Copy of letter has been enclosed as **Annexure-1**.

And whereas, Regional Forest Officer, Alwar was nominated on the behalf of Dy. Conservator of Forest, Alwar vide letter dated 17/10/2023. Copy of letter has been enclosed as **Anneuxre-2**.

And whereas, Assistant Environment Engineer, RSPCB, Alwar was deputed as the representative from State Pollution Control Board vide letter dated 13/10/2023. Copy of letter has been enclosed as **Anneuxre-3**.

Thereafter, SDM, Rajgarh, vide letter dated 09/11/2023 and subsequently vide letter dated 16/11/2023, decided that the joint visit will be conducted on 18/11/2023. Copies of letters have been enclosed combinedly as **Anneuxre-4**.

Joint Committee Visit

In accordance with the aforementioned order and letters, following officials visited the site on 18/11/2023:

- i. Smt. Jugita Meena, Tehsildar, Rajgarh, Alwar (Representative of District Collector, Alwar).
- ii. Sh. Ajay Prajapat, Regional Forest Officer, DCF Office, Alwar.
- iii. Sh. Ravi Tiwari, Assistant Environment Engineer, Regional Office, RSPCB, Alwar.

Observations

During field visit and on perusal of records, following observations were made:-

- i. The unit is a stone crusher in the name of M/s Laxmi Stone Crusher located at Khasra No. 543, Village-Joneta, Tehsil-Ramgarh, District-Alwar.
- ii. All the machineries including conveyors, as mentioned above, were found covered from tin shed and also water sprinklers were provided at the suitable points e.g. inlet and outlet of primary crusher, secondary crusher and vibratory screen.
- iii. Arrangements have been made by the unit for reducing the dropping height of the material from the conveyors carrying material of size less than 05 mm and also wind breaking wall have been provided between the conveyors to act as wind barriers in order to control fugitive emissions.
- iv. Unit has provided about 12 fully grown plants and about 30 medium grown plants around the periphery of the premises, which is inadequate in accordance with the plantation norms of 33% of the total plot area. However, unit has planted approx. 15-20 new saplings at the entrance of the crusher premises.
- v. The water requirement in the unit is being met through one bore-well. Unit has obtained certificate of exemption for ground water withdrawal from Central Ground Water Authority (CGWA) for 08 KLD, which is valid from 23/04/2021.
- vi. Unit has constructed a boundary wall, of height approx. 5-6 feet, around the crusher premises.
- vii. Unit was found non-operative during the site visit as the Consent to Operate had been revoked and direction for closure of the industry was issued by RSPCB vide letter dated 31/10/2023 based on the non-compliances observed during earlier inspection dated 25/10/2023.
- viii. In compliance of the aforesaid direction issued by RSPCB, electricity connection of the unit was disconnected by the JVVNL on dated 09/11/2023.


- ix. During site visit, Regional Forest Officer measured the distance of the crusher premises from the nearest forest block (i.e. Bhigota, Range-Rajgarh, Alwar) and the distance from the forest block was found to be about 259 meters. Report enclosed as **Annexure-5**.
- x. As per Tehsildar, Rajgarh letter no. 2080 dated 09/11/2022, point no. 01, stone crusher is located at a distance of 550-600 meters from the residential area of Joneta village. Copy of Tehsildar letter dated 09/11/2022 is enclosed as **Annexure-6**.
- xi. As per the conversion order dated 07/07/2011, issued by Sub Divisional Officer, converted area is 1925.68 sqm and whereas, the stone crusher is installed and is being operated in area measuring approx. 3-4 Bigha which is exceeding the converted area and therefore is in violation of Rajasthan Land-Revenue (Conversion of agricultural land for non-agricultural purpose in rural area) Rules, 2016.
- xii. A notice with the direction to not operate the crusher was pasted at the crusher by Tehsildar during site visit and the proponent was directed to not operate the crusher till further orders.
- xiii. Unit has made efforts for providing air pollution control measures and plantation in and around the crusher premises.
- xiv. Photographs, with GPS co-ordinates, taken during site visit are enclosed as **Annexure-7**.


Action Taken


- i. Regional Office, RSPCB, Alwar vide its letter dated 31/10/2023 revoked consent to operate and issued direction for closure of the industry for the non-compliances observed during inspection dated 25/10/2023. Copy of the letter dated 31/10/2023 enclosed as **Annexure-8**.
- ii. SDM, Rajgarh vide its letters dated 31/10/2022 and 23/12/2022 issued notice to the unit for non-compliances of the conditions imposed in the conversion order. Thereafter, again on date 18/11/2023 issued notice to the proponent with the direction to not operate the crusher till further orders. Copy of the notices dated 31/10/2022, 23/12/2022 and 18/11/2023 enclosed combinedly as **Annexure-9**.
- iii. For the violation of stone crusher being operated in the area exceeding the conversion area, Sub Divisional Magistrate, Rajgarh issued notice under section 177 of Rajasthan Tenancy Act, 1955 to the unit vide letter dated 07/08/2023 and the matter is under trial in the court of SDM, Rajgarh. Copy of details of the matter with notice dated 07/08/2023 is enclosed as **Annexure-10**.
- iv. JVVNL disconnected the electricity of the unit on dated 09/11/2023 in compliance of the RSPCB direction dated 31/10/2023. Copy of electricity disconnection letter 09/11/2023 enclosed as **Annexure-11**.

Enclosures

- i. Copy of Letter dated 23/10/2023, issued by District Collector Alwar (Annexure-1),
- ii. Copy of Regional Forest Officer, Alwar nomination letter dated 17/10/2023 (Annexure-2),
- iii. Copy of Assistant Environment Engineer, RSPCB, Alwar nomination letter dated 13/10/2023 (Annexure-3),
- iv. Copies of SDM, Rajgarh letters dated 09/11/2023 and 16/11/2023 (Annexure-4),
- v. Distance measurement report from nearest forest block (Annexure-5),
- vi. Copy of Tehsildar letter dated 09/11/2022 regarding distance of stone crusher from (Annexure-6),
- vii. Photographs, with GPS co-ordinates, taken during site visit (Annexure-7),
- viii. Copy of RSPCB letter dated 31/10/2023 (Annexure-8),
- ix. Copies of the notices issued by SDM, Rajgarh vide letters dated 31/10/2022, 23/12/2022 and 18/11/2023 (Annexure-9),
- x. Copy of details of the court matter in SDM, Rajgarh court, with the notice dated 07/08/2023 (Annexure-10),
- xi. Electricity disconnection letter dated 09/11/2023 by JVVNL (Annexure-11).


(Tehsildar-Rajgarh,
District-Alwar)


(Assistant Environment
Engineer, RSPCB, Alwar)


(Regional Forest Officer,
DCF Office, Alwar)

(राजस्थान सरकार)
कार्यालय जिला कलक्टर अलवर जिला अलवर
क्रमांक-प. 12-1() (एनजीटी) / राज० / 23 / 11451 दिनांक:- 23 / 10 / 2023

-: आदेश :-

माननीय एनजीटी, सेन्ट्रल जोन बैंच, भोपाल में विचाराधीन मूल आवेदन संख्या 132/2023(सीजेड) बउनवान भागीरथ मीना बनाम स्टेट ऑफ राजस्थान एवं अन्य में पारित आदेश दिनांक 10.10.2023 के द्वारा राज्य प्रदूषण नियंत्रण मण्डल को नोडल एजेंसी एवं जिला कलक्टर, अलवर, उप वन संरक्षक वन विभाग एवं राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के एक-एक प्रतिनिधि की संयुक्त समिति का गठन किया जाकर, समिति को प्रश्नगत भूमि का निरीक्षण कर एवं की गई कार्यवाही की तथ्यात्मक रिपोर्ट छः सप्ताह के अन्दर प्रस्तुत करने हेतु निर्देशित किया गया है।

अतः उपर्युक्त आदेश दिनांक 10.10.2023 में प्रदत्त निर्देशों के क्रम में जिला कलक्टर, अलवर की ओर से उपखण्ड अधिकारी, राजगढ को प्रतिनिधि घोषित कर निर्देशित किया जाता है कि माननीय एनजीटी, सेन्ट्रल जोन बैंच, भोपाल के आदेश दिनांक 10.10.2023 में प्रदत्त निर्देशों की अक्षरशः पालना सुनिश्चित की जावे।


(अविचल चतुर्वेदी)
जिला कलक्टर,
अलवर

क्रमांक-राजस्व/2023/11452-56 दिनांक:- 23 / 10 / 2023
प्रतिलिपि :- सूचनार्थ एवं नियमानुसार अग्रिम कार्यवाही हेतु प्रेषित है:-

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर (राज०)
2. उप वन संरक्षक, अलवर/बाध परियोजना सरिस्का।
3. उपखण्ड अधिकारी, राजगढ (अलवर)
4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, अलवर।
5. श्री रवि तिवाडी सहायक अधिशाषी अभियन्ता, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, अलवर।


जिला कलक्टर,
अलवर



राजस्थान सरकार
वन विभाग

कार्यालय उप वन संरक्षक, अलवर

ज्योतिशवफुले सर्किल के पास, नयावास, अलवर (राज0) - 301001

75
आज़ादी का
अमृत महोत्सव

क्रमांक:-एफ 10()2023/विधि/उवस/ 259
निमित्त:-

दिनांक : 17/10/23

Rajasthan State Pollution Control Board
D-Block, Ambedker Nagar,
Alwar-301001

SUBJECT- Hon'ble NGT, Central Zone Bench, Bhopal order dated 10/10/2023 in the metter of Bhagirath Meena v/s State of Rajasthan Ors Original Application No. 132/2023 (CZ).
REFERENCE-RPCB/RO/Alwar/G-369/2863-2866 Date 13/10/2023

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के कम में लेख है कि माननीय राष्ट्रीय हरितप्राधिकरण Original Application No. 132/2023 (CZ) भागिरथ मीणा बनाम राज0 सरकार एवं अन्य में दिये आदेश दिनांक 10/10/2023 की पालना में सयुक्त कमेटी में उप वन संरक्षक अलवर के प्रतिनिधि के रूप में श्री अजय प्रजापत क्षेत्रिय द्वितिय कार्यालय हाजा मो0 (9521612880) नामित किया जाता है।

अतः उक्त प्रकरण में आवश्यक कार्यवाही हेतु श्री अजय प्रजापत क्षेत्रिय द्वितिय से संपर्क करे।

भवदीय

(प्र0 के0 श्रीवास्तव)
उप वन संरक्षक,
अलवर

दिनांक : 17/10/23

क्रमांक:-एफ 10(03)2022/न्याय/उवस/ 260-61

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:

- 1 श्रीमान् जिला कलेक्टर अलवर
- 2 श्री अजय प्रजापत क्षेत्रिय द्वितिय कार्यालय हाजा

उप वन संरक्षक,
अलवर



38

Regional Office

RAJASTHAN STATE POLLUTION CONTROL BOARD

D-Block, Ambedkar Nagar, Alwar-301001

E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

37

No. RPCB/RO/Alwar/G-369 / 2863-2866

Date:- 13/10/2023

District Collector,
Alwar.**NGT Matter
Most Urgent**

Subject: Hon'ble NGT, Central Zone Bench, Bhopal order dated 10/10/2023 in the matter of **Bhagirath Meena V/s State of Rajasthan & Ors. Original Application No. 132/2023 (CZ).**

Reference: 1.Hon'ble NGT order dated 10/10/2023.

Sir,

This is in reference to Hon'ble NGT, Principal Bench, New Delhi order dated 10/10/2023 in the matter of Bhagirath Meena V/s State of Rajasthan & Ors. Original Application No. 132/2023 (CZ). The Hon'ble NGT vide referred order has made the State Board as the Nodal Agency and has constituted a joint Committee consisting of:


1. One representative of District Collector, Alwar,
2. One representative from Dy. Conservator of Forest, Forest Department and
3. One representative from Rajasthan State Pollution Control Board.

Further, as per the said order the committee need to visit the site and submit the factual report and action taken report within six weeks.

Therefore, it is requested vide this letter to nominate one representative of District Collector, Alwar urgently so that necessary action may be taken in order to comply with the Hon'ble NGT directions. The copy of said order is enclosed for information and necessary action. It is also pertinent to mention here that the next date of hearing is scheduled on 06/12/2023.

Yours faithfully,

Encl: As above.


(Deependra Jharwal)
SEE and Regional Officer

Copy to:

1. Member Secretary, RSPCB, Jaipur for information.
2. Deputy Conservator of Forest, Forest Department, Alwar, Rajasthan for information and with the request to nominate one representative from Deputy Conservator of Forest, Forest Department, Alwar, Rajasthan urgently so that necessary action may be taken in order to comply with the Hon'ble NGT directions.
3. Sh. Ravi Tiwari, AEE, RSPCB, Alwar, Mob. No. 9718537173, hereby deputed as representative from RSPCB, to co-ordinate with the other team members and Advocate nominated by Head Office, RSPCB.


SEE and Regional Officer

राजस्थान सरकार

कार्यालय उप खण्ड अधिकारी एवं उप खण्ड मजिस्ट्रेट राजगढ (अलवर)

क्रमांक/राजस्व/एनजीटी/2023/2716

दिनांक:- 16.11.2023

-: आदेश :-

माननीय एनजीटी, सेन्ट्रल जोन बैंच, भोपाल मे विचाराधीन मूल आवेदन संख्या 132/2023 (सीजेड) बउनवान भागीरथ मीना बनाम स्टेट ऑफ राजस्थान एवं अन्य मे पारित आदेश दिनांक 10.10.2023 के द्वारा राज्य प्रदूषण नियंत्रण मण्डल को नोडल एजेंसी एवं जिला कलक्टर महोदय अलवर, उप वन संरक्षक वन विभाग एवं राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के एक-एक प्रतिनिधि की संयुक्त समिति का गठन किया जाकर समिति को प्रश्नगत क्रेशर यूनिट (स्थल) का निरीक्षण कर एवं की गई कार्यवाही की तथ्यात्मक रिपोर्ट 06 सप्ताह के अन्दर प्रस्तुत करने हेतु निर्देशित किया गया है। प्रकरण मे श्रीमान जिला कलक्टर महोदय अलवर द्वारा पत्रांक/11451 दिनांक 23.10.23 से अधोहस्ताक्षकर्ता को प्रतिनिधि नियुक्त किया गया है।

अतः माननीय एनजीटी के उक्त आदेश की अनुपालना मे समिति द्वारा संयुक्त मौका निरीक्षण के लिए दिनांक 17.11.2023 नियत की गई थी। परन्तु अधोहस्ताक्षकर्ता चुनाव कार्य मे व्यस्त होने के कारण पूर्व नियत दिनांक 17.11.2023 के स्थान पर 18.11.2023 नियत की जाती है।

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट

राजगढ जिला अलवर

दिनांक:- 16.11.2023

क्रमांक/राजस्व/एनजीटी/2023/2717-25

प्रतिलिपि:- सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्रीमान जिला कलक्टर महोदय अलवर।
2. श्रीमान अतिरिक्त जिला कलक्टर महोदय प्रथम/द्वितीय जिला अलवर।

प्रतिलिपि:- आप स्वयं/आपके प्रतिनिधि के उपस्थित होने के संबंध मे प्रेषित है।

1. उप वन संरक्षक अलवर।
2. सहायक वन संरक्षक वन विभाग अलवर।
3. तहसीलदार राजगढ जिला अलवर।
4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल अलवर।
5. अधिशाषी अभियंता, JVVNL राजगढ जिला अलवर।
6. श्री रवि तिवाडी AEE, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल अलवर।
7. रक्षित पत्रावली।

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट

राजगढ जिला अलवर

राजस्थान सरकार

कार्यालय उप खण्ड अधिकारी एवं उप खण्ड मजिस्ट्रेट राजगढ (अलवर)


क्रमांक/राजस्व/एनजीटी/2023/2705

दिनांक:- 9.11.2023

-: आदेश :-

माननीय एनजीटी, सेन्ट्रल जोन बैंच, भोपाल मे विचाराधीन मूल आवेदन संख्या 132/2023 (सीजेड) बउनवान भागीरथ मीना बनाम स्टेट ऑफ राजस्थान एवं अन्य मे पारित आदेश दिनांक 10.10.2023 के द्वारा राज्य प्रदूषण नियंत्रण मण्डल को नोडल एजेंसी एवं जिला कलक्टर महोदय अलवर, उप वन संरक्षक वन विभाग एवं राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के एक-एक प्रतिनिधि की संयुक्त समिति का गठन किया जाकर समिति को प्रश्नगत क्रेशर यूनिट (स्थल) का निरीक्षण कर एवं की गई कार्यवाही की तथ्यात्मक रिपोर्ट 06 सप्ताह के अन्दर प्रस्तुत करने हेतु निर्देशित किया गया है। प्रकरण मे श्रीमान जिला कलक्टर महोदय अलवर द्वारा पत्रांक/11451 दिनांक 23.10.23 से अधोहस्ताक्षकर्ता को प्रतिनिधि नियुक्त किया गया है।

अतः माननीय एनजीटी के उक्त आदेश की अनुपालना मे समिति द्वारा संयुक्त मौका निरीक्षण के लिए दिनांक 17.11.2023 नियत की गई है।


उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट

राजगढ जिला अलवर

दिनांक:- 9.11.2023


क्रमांक/राजस्व/एनजीटी/2023/2706-2714

प्रतिलिपि:- सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्रीमान जिला कलक्टर महोदय अलवर।
2. श्रीमान अतिरिक्त जिला कलक्टर महोदय प्रथम/द्वितीय जिला अलवर।

प्रतिलिपि:- आप स्वयं/आपके प्रतिनिधि के उपस्थित होने के संबंध मे प्रेषित है।

1. उप वन संरक्षक अलवर।
2. सहायक वन संरक्षक वन विभाग अलवर।
3. तहसीलदार राजगढ जिला अलवर।
4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल अलवर।
5. अधिशाषी अभियंता, JVVNL राजगढ जिला अलवर।
6. श्री रवि तिवाडी AEE, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल अलवर।
7. रक्षित पत्रावली।


उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट

राजगढ जिला अलवर

आज दिनांक 18-11-2023 को माननीय एनजीटी
सिन्ड्रल जोन बेंच, भोपाल में विचाराधीन मूल
आवेदन संख्या 132/2023 खडनवान भोगीरध मीना
वनम स्टेट ऑफ राजस्थान एवं अन्य में पारित आदेश
की अनुपालना में व साथ श्रीमान उपवन संरक्षक
, अलवर के आदेशों व कार्यालय उपखण्ड अधिकारी
एवं उप खण्ड मजिस्ट्रेट राजगढ़ (अलवर) के
आदेश क्रमांक : राजस्व/एनजीटी/2023/2717
- 25 दिनांक 16.11.2023 की अनुपालना में
श्री लक्ष्मी स्टोन क्रेसर से वन भूमि (वैधानिक
स्थिति - संरक्षित वन, वनखण्ड - बीछोता,
रेज - राजगढ़, अलवर) के पिलर संख्या-1
से दूरी 259 मीटर मापी गई।
मौका पंचनामा सभी को पढ़ाया व सुनाया
जाकर हस्ताक्षरार्थ प्रस्तुत है।

James
वनरक्षक

एनजीटी के कार्यालय

भूपेश मज

Rhupesh Maj

अलवर

Apiapat

देशीय वन अधिकारी
कार्यालय उपवन संरक्षक,
अलवर

राजस्थान-सरकार

कार्यालय तहसीलदार राजगढ़ जिला अलवर (राज0)

क्रमांक/राजस्व/2022/२०८०

दिनांक:- १-11-22

श्रीमान उपखण्ड अधिकारी महोदय,
राजगढ़ (अलवर)

L.R.
11/11/2022

विषय:- हाल आराजी खसरा नं० 543 ग्राम जोनेटा में संचालित अवैध स्टोन क्रेशर को तुरन्त बन्द कराने के क्रम में समस्त ग्रामवासियान ग्राम जोनेटा द्वारा प्रस्तुत प्रार्थना पत्र के संबंध में तथ्यात्मक रिपोर्ट भिजवाने बाबत।

प्रसंग:- आपका पत्रांक/राजस्व/ क्रेशर /2022/2015 दिनांक 31.10.2022


महोदय,

प्रांसागिक विषयान्तर्गत निवेदन है कि हाल आराजी खसरा नं० 543 ग्राम जोनेटा में संचालित अवैध स्टोन क्रेशर को तुरन्त बन्द कराने के लिए समस्त ग्रामवासियान ग्राम जोनेटा द्वारा श्रीमान जिला कलक्टर महोदय अलवर के समक्ष प्रस्तुत प्रार्थना पत्र दिनांक 02.08.2022 के संबंध में बिन्दुवार जांच रिपोर्ट निम्नानुसार है:-

1. राजस्थान भू-राजस्व(ग्रामीण क्षेत्रों में कृषि भूमि का अकृषि प्रयोजनार्थ संपरिवर्तन), नियम 2007 के तहत श्रीमान उपखण्ड अधिकारी महोदय राजगढ़ द्वारा जारी संपरिवर्तन आदेश दिनांक 07.01.2011 के अनुसार संपरिवर्तित रकबा 1925.68 वर्गमीटर है जबकी स्टोन क्रेशर लगभग 3 से 4 बीघा में स्थापित है। श्रीमानजी स्टोन क्रेशर की ग्राम जोनेटा की मुख्य आबादी की बाहरी सीमा से दूरी लगभग 550-600 मीटर ही है।
2. स्टोन क्रेशर के लिए राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, अलवर द्वारा जारी CTO की वैधता अवधि 01.04.2020 से 31.03.2025 है (प्रति संलग्न)। CTO की शर्तों की आंशिक पालना की जा रही है। स्टोन क्रेशर के कुल रकबे के 33 प्रतिशत क्षेत्रफल पर पौधारोपण नहीं किया गया है।
3. निरीक्षण के समय स्टोन क्रेशर यूनिट बंद पाई गई। उपस्थितान ने बताया कि यूनिट पिछले 7-8 दिनों से बंद है।

श्रीमानजी तथ्यात्मक रिपोर्ट सादर प्रेषित है।

7156
11/11/22


तहसीलदार
राजगढ़ (अलवर)

Annexure-7

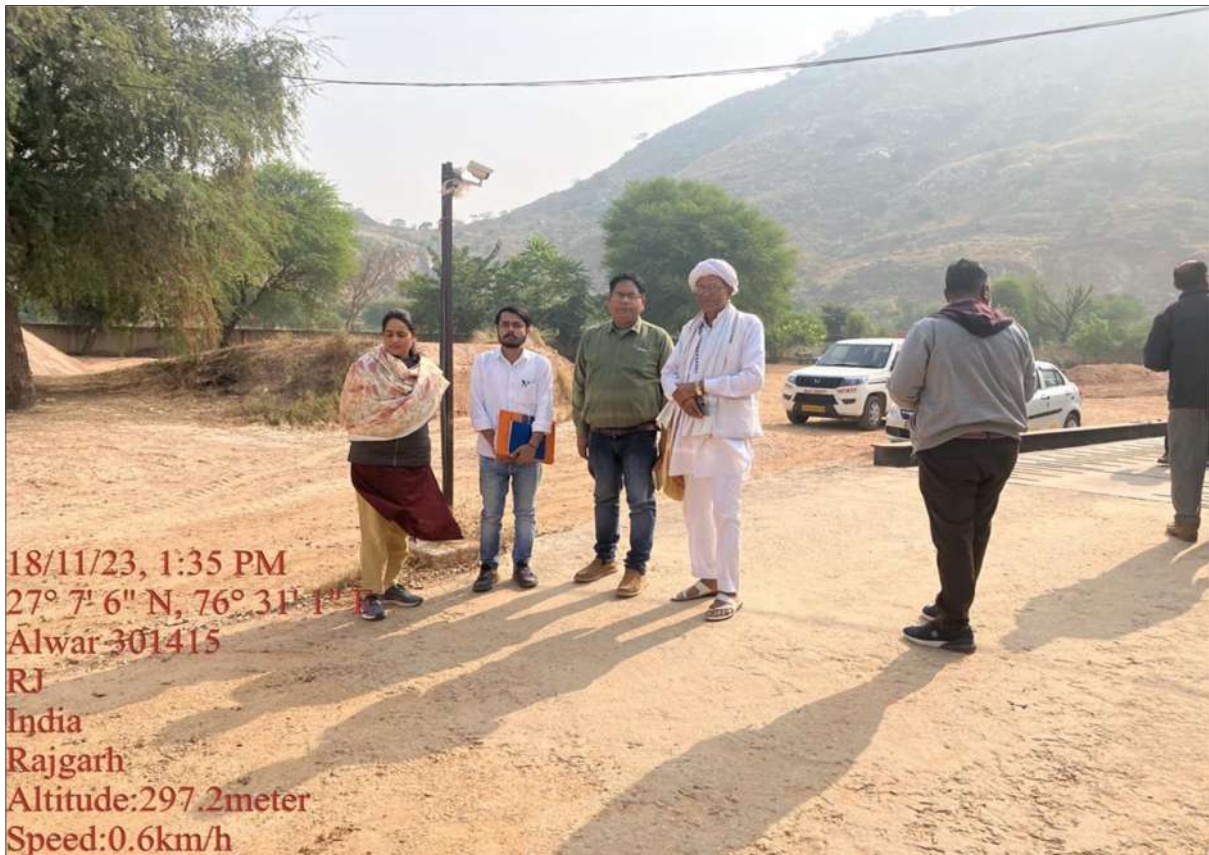


Fig 01: Officials visited the stone crusher site.



Fig 02: Covered primary crusher (01 No.) and secondary crushers (02 Nos.).



Fig 03: Covered material transfer conveyors.



Fig 04: Covered delivery conveyors.



Fig 05: Arrangements at the falling point of conveyor to reduce the dropping height of material (for size less than 05 mm).



Fig 06: Plantation near the right-side boundary of the crusher premises.



Fig 07: Plantation near the office in the crusher premises.



Fig 08: Boundary wall around the crusher premises, with plantation of medium grown trees.

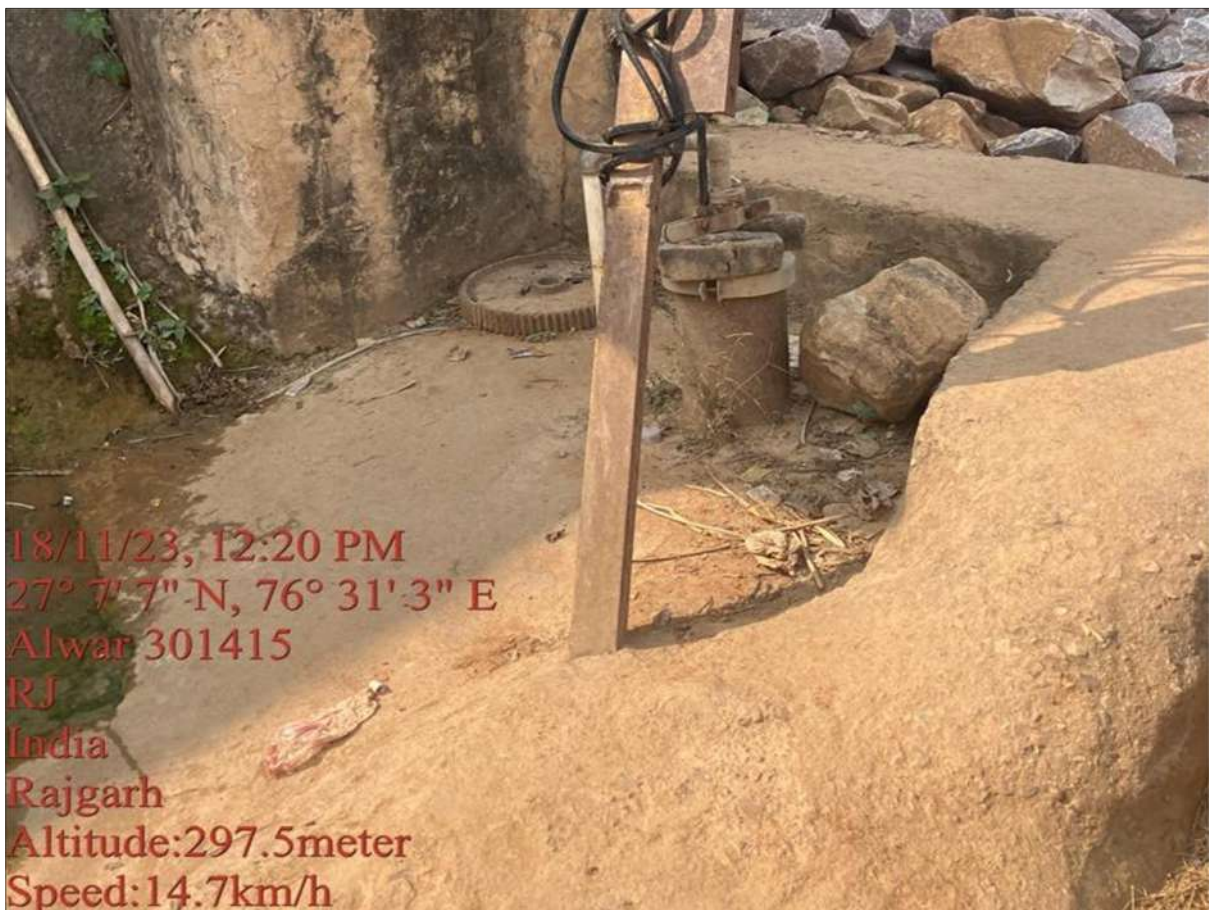


Fig 09: Bore-well (01 No.) in the unit.



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
 E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

F. No. RPCB/RO/Alwar/183/3213-3217

Date: 31/10/2023

Registered Post

M/s Laxmi Stone Crusher (Unit ID – 26421)

Khasra no. 542, 543, 544 & 546, Village- Joneta,

Tehsil- Rajgarh, District- Alwar,

Rajasthan – 301 408.

Sub: -Revocation of Consent to Operate issued under section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 and Directions under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, in respect of your industry.

Ref: - 1. Consent to Operate issued to the unit vide letter dated 31/01/2020.

2. Inspection of your unit conducted on dated 03/07/2023 & 25/10/2023.

3. Show cause notice for intended revocation and intended direction for closure issued to the unit vide letter no. RPCB/ RO Alwar/2023-24/672/1555 dated 14/07/2023.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown.
2. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came in to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
3. And whereas, the Water (Prevention & Control of Pollution) Act, 1974 came into force in the whole of the State of Rajasthan with effect from 23/03/1974.
4. And whereas, Air Act were enacted to provide for the prevention, control & abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for the maintaining and restoring the wholesomeness of water.
5. And whereas, keeping this in view, the Board has been conferred power to take such steps as are necessary for the prevention, control & abatement of air and water pollution.
6. And whereas M/s Laxmi Stone Crusher (Unit ID – 26421), (herein after referred to as the "Industry") is engaged in operating a plant/industry at Khasra no. 542, 543, 544 & 546, Village- Joneta, Tehsil- Rajgarh, District- Alwar and during operation industry discharges polluted air.
7. And whereas Consent to Operate under Air Act, 1981 was granted vide letter dated 31/01/2020 under reference which is valid up to 31/03/2025 with the specific conditions as imposed therein.
8. And whereas the industry was inspected by the officials of the Board on 03/07/2023 and during the course of inspections non-compliances observed in the industry.
9. And whereas, a show cause notice for intended revocation of Consent to Operate and intended directions for closure of the industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued vide State Board letter dated 14/07/2023 for the non compliances observed during the inspection.
10. And whereas, unit has failed to submit any time-bound satisfactory reply to the State Board.



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
 E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

11. And whereas, unit was again inspected on 25/10/2023 and it was found that unit has failed to provide adequate air pollution control measures as per RSPCB guidelines for abatement and control of pollution in Stone Crusher Industry dated 05/06/2018 and as per Environment Protection Act, 1986.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
- (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board hereby revokes the Consent to Operate granted vide letter dated 31/01/2020 under the provisions of Section 21/22 of the Air Act, 1981.

Further, the State Board, in exercise of the powers conferred upon it, under the provision of under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant, and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine.

Yours sincerely,


 (Deependra Jharwal)

SEE & Regional Officer

Copy to following for information and necessary action.

1. The Member Secretary, RSPCB, Jaipur.
2. The District Collector, Alwar.
3. The Executive/Assistant Engineer (O&M) Rajgarh, Tehsil-Ramgarh, District-Alwar and submit immediate compliance report to State Board.
4. GIC (Mines & SCMG), RSPCB, Jaipur
5. Master File of Directions


SEE & Regional Officer

राजस्थान सरकार

कार्यालय उप खण्ड अधिकारी एवं उप खण्ड मजिस्ट्रेट राजगढ (अलवर)

क्रमांक/राजस्व/विविध/2022/२०१८-२०१९

दिनांक:-३१-१०.२०२२

मैसर्स लक्ष्मी स्टोन क्रेशर (चुनाई पत्थर)
जोनेटा तहसील राजगढ जिला अलवर।
(जरिये तहसीलदार राजगढ)

विषय:- हाल आराजी खसरा नं० 543 ग्राम जोनेटा मे संचालित अवैध स्टोन क्रेशर को तुरन्त बन्द कराने के क्रम मे समस्त ग्रामवासियान ग्राम जोनेटा द्वारा प्रस्तुत प्रार्थना पत्र के संबंध मे स्पष्टीकरण प्रस्तुत करने बाबत्।

प्रसंग:- श्रीमान जिला कलक्टर महोदय जिला अलवर का पत्रांक/राजस्व/विविध/2022/7730 दिनांक 19.10.2022।

उपरोक्त विषयान्तर्गत आपको जरिये नोटिस सूचित किया जाता है कि हाल आराजी खसरा नं० 543 ग्राम जोनेटा मे संचालित स्टोन क्रेशर को तुरन्त बन्द कराने के लिए समस्त ग्रामवासियान ग्राम जोनेटा द्वारा श्रीमान जिला कलक्टर महोदय अलवर के समक्ष प्रस्तुत प्रार्थना पत्र दिनांक 02.08.2022 के संबंध मे राजस्थान भू-राजस्व (ग्रामीण क्षेत्रो मे कृषि भूमि का अकृषि प्रयोजनार्थ संपरिवर्तन) नियम 2007 के तहत जारी किये गये औद्योगिक प्रयोजनार्थ संपरिवर्तन आदेश मे स्टोन क्रेशर अनुमति हेतु नियमानुसार आवश्यक साक्ष्य/दस्तावेज प्रस्तुत करे :-

- राजस्थान भू राजस्व अधिनियमो के तहत बनाये गये प्रचलित राजस्थान भू राजस्व (ग्रामीण क्षेत्रो मे कृषि भूमि का अकृषि प्रयोजनार्थ संपरिवर्तन) नियम 2007 के उप नियम 4(C) मे प्रावधान है कि किसी औद्योगिक इकाई या चूने भट्टे या किसी क्रेशर इकाई या किसी औद्योगिक क्षेत्र के प्रयोजन के लिए गांव की आबादी की बाहरी सीमाओ के 1.5 कि०मी० के अर्द्धव्यास के भीतर आने वाली भूमि का संपरिवर्तन अनुज्ञात नहीं किया जा सकता है।

"Land falling within the radius of 1.5 km of outer limits of abadi of a village for the purpose of an industrial unit or lime kiln or a crusher unit or an Industrial area."

- मौके पर क्रेशर संचालित है तथा पटवारी रिपोर्ट दिनांक 28.04.2022 के अनुसार खसरा नं० 543 मे संचालित क्रेशर आराजी खसरा नं० 410 गै०मु० स्कूल व आराजी खसरा नं० 381 किस्म गै०मु०आबादी (ग्राम की मुख्य आबादी) से लगभग 500-600 मीटर की दूरी पर है जो आबादी की बाहरी सीमा से 1 कि०मी० के अन्दर स्थापित है। इस प्रकार विधि विरुद्ध स्टोन क्रेशर का संचालन जनहित मे उचित नहीं है।

अतः आपको सूचित किया जाता है कि नोटिस के संबंध मे 07 दिवस मे अपना पक्ष मय साक्ष्य प्रस्तुत करे। आप द्वारा कोई साक्ष्य/जवाब प्रस्तुत नहीं करने पर प्रकरण मे एक तरफा कार्यवाही अमल मे लाई जाकर नियमानुसार कार्यावाही की जा सकेगी।

संलग्न:- प्रार्थना पत्र की प्रति।



(ओम प्रकाश मीना आर.ए.एस.)

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट
राजगढ जिला अलवर

दिनांक:-३१-१०.२०२२

क्रमांक/राजस्व/विविध/2022/२०१८-२०१९

प्रतिलिपि:- श्रीमान जिला कलक्टर महोदय जिला अलवर की सेवा सूचनार्थ सादर प्रेषित।



उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट
राजगढ जिला अलवर



address- opposite govt. hospital teshil parisar Rajgrh dist. alwar

कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट राजगढ (अलवर)

क्रमांक/राजस्व/2022/2265-2267

दिनांक :- 23-12-22

मै० लक्ष्मी स्टोर क्रेशर,
ग्राम जोनेटा ग्राम पंचायत नांथलवाडा
तहसील राजगढ जिला अलवर
(जरिये तहसीलदार राजगढ)

विषय :- ग्राम जोनेटा ग्राम पंचायत नांथलवाडा में क्रेशर युनिट द्वारा CTO, संपरिवर्तन आदेश एवं क्रेशर संचालन हेतु जारी दिशा निर्देशो के उल्लंघन के संबंध मे।

- संदर्भ :- 1. श्रीमान जिला कलक्टर महो० अलवर पत्रांक/राजस्व/विविध/2022/7730 दिनांक 19.10.2022 एवं पत्रांक 6361 दिनांक 08.08.2022
2. तहसीलदार राजगढ का पत्रांक/राजस्व/2022/2080 दिनांक 09.11.2022।
3. आपका पत्र दिनांक 16.11.2022।

उपरोक्त विषयान्तर्गत लेख है कि आपके स्टोन क्रेशर के संबंध मे प्राप्त शिकायती प्रार्थना पत्र के सन्दर्भ मे जिला कार्यालय से प्राप्त निर्देशो की अनुपालना मे आपको इस कार्यालय के पत्रांक/2022/2018 दिनांक 31.10.2022 द्वारा नोटिस जारी किया गया था एवं इस संबंध मे तहसीलदार राजगढ द्वारा आपकी क्रेशर यूनिट का निरीक्षण किया गया। तहसीलदार राजगढ द्वारा प्रस्तुत रिपोर्ट दिनांक 09.11.2022 एवं आपके प्रतिउत्तर दिनांक 16.11.2022 के साथ संलग्न दस्तावेज के विश्लेषण उपरान्त आपकी क्रेशर यूनिट द्वारा विभिन्न नियम/अधिनियम/दिशा निर्देशो के पालना संबंध मे विवरण निम्नानुसार है:-

A. क्रेशर युनिट को जारी CTO की शर्तों के उल्लंघन का विवरण निम्न प्रकार है :-

Term No.	Details of Terms & Conditions in CTO	Compliance Status
1	That minium 33% of the area for the stone crusher industry should be covered by plantation and at least two rows of tall trees of suitable species should be planted within and along the boundary/fencing of the premises to develop a green belt.	Violated
2	That the industry shall install pollution control measures as per details given in Guidelines for abatement of pollution in stone crusher industry issued by the board vide letter no SCMG(gen-3)/RPCB/307 Dated 05/06/2018	Violated
3	That Entire water requirement for the industry shall be met out through outsource only and industry shall not dig/install any bore well for abstraction of ground water without prior permission from central ground water authority	Violated
4	That the outlet of all primary stone crushers and inlet & outlet of all secondary crushers should be installed inside a reasonably dust tight & rigid housing fitted with self-closing doors or enclosed.	Violated
5	That all vibratory screens shall be totally enclosed in rigid and reasonably dust tight housing. If containment of dust within the screen house structure is not satisfactory, then a dust extraction and collection system should be provided. All grizzlies shall be enclosed on top and from three sides and sufficient water sprayers shall be installed at their feeding and outlet areas.	Violated

6	That the stone crusher shall maintain boundary wall/fencing around the crusher premises	Violated
7	That water spraying arrangements shall be installed and operated at all strategic locations such as, at the feeding inlet of stone crushers, at transfer points, on surface of all surge piles and stockpiles of blasted rocks or aggregates, all open stockpiles for aggregates of size in excess of 5mm active haul roads inside the works etc.	Violated
8	The approach road to site of stone crusher and active haul roads inside the premises must be paved or hard surfaced.	Violated

B. Guidelines For abatement and control of pollution in stone crushing industries Dated 05-06-2018

Term No.	Details of Guidelines	Compliance Status
1- General		
i)	New stone crusher may be established on a piece of land or khatedari land "duly converted, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit.	Violated
2- Standards		
Suspended particulate Matter (SPM)	The standards consist of two parts: i) Implementation of the following pollution control measures: a) Dust containment cum suppression system for the equipment. b) Construction of wind breaking walls. c) Construction of the metalled roads within the premises. d) Regular cleaning and wetting of the ground within the premises. e) Growing of a green belt along the periphery. ii. Quantitative standards of SPM: The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic meter.	Violated
3-Plantation and Other Issues		
	<ul style="list-style-type: none"> The converted piece of land shall be utilized for establishment of stone crusher in such a manner that plantation up to norms of 33% of converted area of land can be carried out leaving sufficient spaces for utilities, office building and keeping peripheral plantation to the extent possible. Similar practice shall be adopted for plantation in case of stone crusher unit established or proposed to be established on mining leases, after demarcation of crusher area within lease. However if area/land is not suitable for plantation purposes, the project proponent will be allowed to carryout plantation on an adjacent area. 	Violated
	<ul style="list-style-type: none"> All existing stone crusher units, not having plantation up to prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs-15000/-. 	Violated

Bob

• The copies of consent to establish and other relevant documents, as submitted with consent application, shall be sent to concerned Revenue authority and Department of Mines & Geology through registered post.	Violated
• Ground water shall not be abstracted without prior N.O.C. from Central Ground Water Authority.	Violated
• The water storage facility must be provided at the stone crusher site and its capacity shall not be less than 3000 liters.	Violated
• A Sign Board showing the name, address and capacity of the stone crusher industry should be displayed at the entrance of the site.	Violated
• Raw material should be obtained from legal sources only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.	Violated

C. Conversion Order Dated 07-01-2011

Term No.	Details of Terms & Conditions in EC	Compliance Status
1	संपरिवर्तन/प्रस्तावित भूमि हेतु उक्त सडक से केवल एक प्रवेश द्वार ही रखा जावेगा।	Violated
2	आधोगिक (स्टोन क्रेशर) से संबंधित तथा आगन्तुको के वाहनो की पार्किंग परिवर्तित भूमि के अन्दर ही किया जाना सुनिश्चित किया जावेगा।	Violated
3	प्रासंगिक भूमि पर चारदीवारी का निर्माण एवं चारदीवारी के सहारे वृक्षारोपण करेगा जिससे आसपास की कृषि भूमियो पर विपरित प्रभाव नही पडे।	Violated
4	प्रस्तावित भूमि भूमि मे विद्यमान 11/33 के.वी. विद्युत लाईन (यदि कोई हो तो) से सेट बैक के सम्बन्ध मे विद्युत नियम के प्रावधान लागू होंगे।	Violated
5	स्टोन क्रेशर कार्य के लिए खनन विभाग द्वार लीजशुदा खनन स्थल से ही कच्चा माल प्राप्त करना होगा। अन्य किसी क्षेत्र का कच्चा माल उपयोग मे नही लिया जावेगा।	Violated
6	प्रस्तावित स्थल के अन्दर की श्रमिको के निवास का निर्माण अस्थाई होगा।	Violated
7	5000 लीटर का पानी का टैंक बैचमिक्स प्लान्ट से निकलने वाली धूल को हवा मे उडने से राकने के लिए स्प्रिंकलिंग सिस्टम का प्रावधान रखा जावेगा।	Violated
8	प्रार्थी द्वारा एक तिहाई भाग पर वृक्षारोपण किया जावेगा।	Violated
9	प्रार्थी द्वारा जल (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम 1974 वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम 1981, पर्यावरण संरक्षण अधिनियम, 1986 एवं उक्त अधिनियमो के तहत बने नियमो, आदि के सभी प्रावधानो की दृढतापूर्वक पालना की जावेगी।	Violated
10	प्रार्थी द्वारा स्टाने क्रेशर के संबंध मे खनन विभाग, प्रदूषण विभाग एवं उधोग विभाग द्वारा जारी दिशा निर्देशो व मापदण्डो की पालना सुनिश्चित की जावेगी।	Violated
11	संपरिवर्तन स्थल से निकटतम आबादी की बाहरी सीमा की दूी 1.5 कि०मी से अधिक हो।	Violated
12	प्रार्थी द्वारा प्रस्तावित स्थल से पानी के निकास एवं होने वाले कटाव को रोकने के लिए उचित प्रावधान किये जायेगे।	Violated
13	प्रस्तावित भूमि पर निर्माण सक्षम ऑथोरिटी से मानचित्र अनुमोदित कराने के बाद की किया जावेगा।	Violated
14	स्टाने क्रेशर से होने वाले अपशिष्ट का निष्पादन प्रार्थी द्वारा स्वयं के स्तर से किया जावेगा।	Violated

15	प्रस्तावित भूमि का उपयोग स्टोन क्वेशर के अतिरिक्त अन्य उपयोग में नहीं किया जायेगा।	55	Violated
----	--	----	----------

अतः आप उक्त शर्तों की पालना/उत्सर्जन के संबंध में जवाब मय दस्तावेजी साक्ष्य/मौका फोटोग्राफ्स के नोटिस प्राप्ति के तीन दिवस में अधोहस्ताक्षरकर्ता के सम्मुख प्रस्तुत करें। जिससे रिपोर्ट श्रीमान जिला कलेक्टर महोदय अलवर को भिजवायी जा सके।

आपके प्रतिउत्तर/साक्ष्य प्रस्तुत नहीं करने पर प्रकरण में संबंधित नियम/अधिनियमों के तहत कार्यवाही अख्त में लायी जायेगी।



(ओम प्रकाश मीना, आर.ए.एस.)

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट

राजगढ़ जिला अलवर

दिनांक :- 23-12-22

क्रमांक/राजस्व/2022/2265-2267

प्रतिलिपि - सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्रीमान जिला कलेक्टर महोदय जिला अलवर।
2. तहसीलदार राजगढ़ जिला अलवर।
3. रक्षित पत्रावली।



उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट

राजगढ़ जिला अलवर



कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट राजगढ (अलवर)

क्रमांक/राजस्व/एनजीटी/2023/2726

दिनांक:- 18.11.2023

मै0 लक्ष्मी स्टोन क्रेशर,
ग्राम जोनेटा ग्राम पंचायत नांथलवाडा
तहसील राजगढ जिला अलवर।

विषय:- ग्राम जोनेटा तहसील राजगढ जिला अलवर के हाल खसरा नं0 543 मे संचालित स्टोन क्रेशर को तुरन्त बन्द करवाने के क्रम मे।

आपको जरिये नोटिस सूचित किया जाता है कि माननीय एनजीटी, सेन्ट्रल जोन बैंच, भोपाल मे विचाराधीन मूल आवेदन संख्या 132/2023 (CZ) बउनवान भागीरथ मीना बनाम स्टेट ऑफ राजस्थान एवं अन्य मे राज्य प्रदूषण नियंत्रण मण्डल अलवर द्वारा ग्राम जोनेटा तहसील राजगढ मे स्थित क्रेशर यूनिट मैसर्स लक्ष्मी स्टोन क्रेशर की CTO (Consent To Operate) को पत्रांक/RPCB/RO/Alwar/183/3213-3217 Date 31-10-2023 से Revoke किया जा चुका है। राज्य प्रदूषण नियंत्रण मण्डल अलवर के पत्रांक/RPCB/RO/ALW/F-16/3277-3279 Date 06-11-2023 की पालना मे जयपुर विधुत वितरण निगम लिमिटेड द्वारा मैसर्स लक्ष्मी स्टोन क्रेशर यूनिट ग्राम जोनेटा तहसील राजगढ की दिनांक 09.11.2023 को विधुत सप्लाई बंद की जा चुकी है। एवं संपरिवर्तन आदेश व अन्य दिशा निर्देशो/शर्तो के उल्लंघन के संबंध मे इस कार्यालय के पत्रांक/राजस्व/2022/2265-67 दिनांक 23.12.22 एवं 2018-19 दिनांक 31.10.2022 से पूर्व मे भी नोटिस जारी किया गये थे।

अतः आज दिनांक को CTO प्रभावी नही होने, विधुत सप्लाई बंद होने एवं संपरिवर्तन आदेश की शर्तो की पूर्ण पालना नही किये जाने के कारण आगामी आदेश तक स्टोन क्रेशर निषिद्ध किया जाता है। सूचित रहे।

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट
राजगढ जिला अलवर

दिनांक:- 18.11.2023

क्रमांक/राजस्व/एनजीटी/2023/2727-33

प्रतिलिपि:- सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्रीमान जिला कलक्टर महोदय अलवर।
2. उप वन संरक्षक अलवर।
3. तहसीलदार राजगढ को पालनार्थ प्रेषित।
4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल अलवर।
5. अधिशाषी अभियंता, JVVNL राजगढ जिला अलवर।
6. श्री रवि तिवाडी AEE, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल अलवर।
7. रक्षित पत्रावली।



उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट
राजगढ जिला अलवर

Case No-11-57
P. No. 13/6/2023

न्यायालय श्रीमान उपखण्ड अधिकारी महोदय राजगढ़ जिला अलवर
न्यायालय उपखण्ड अधिकारी राजगढ़
मु० नं० 31.7.17.2.1 तारीख प्रवेश 7/3/23
सन्धान... यनाम...
तारीख फेराला/तारीख अगामी...

पटवारी हल्का नाथलवाडा जरिये तहसीलदार राजगढ़ जिला अलवर।

यनाम

पटवारी हल्का नाथलवाडा जरिये तहसीलदार राजगढ़ जिला अलवर।

.....अप्रार्थी/गैरसायल

प्रार्थना पत्र अन्तर्गत धारा 177 एवं 212 राजस्थान काश्तकारी
अधिनियम 1955 चाबत खातेदारी भूमि को राजकीय सिवायचक
घोषित करवाने एवं अस्थाई निषेधाज्ञा से पाबन्द फरमाने वाबत।

महोदय,

गैरसायलान के विरुद्ध प्रार्थना पत्र अन्तर्गत धारा 177 एवं 212 राजस्थान काश्तकारी
अधिनियम 1955 प्रस्तुत कर निवेदन है कि ताफैराला प्रार्थना जय्ये अस्थाई निषेधाज्ञा से पाबन्द फरमाना
जावे कि वो हाल आराजी खसरा नम्बर 542 रकबा 0.14, 544 रकबा 0.14, 546 रकबा 0.12 है० में से 0.
10 है एवं 545 रकबा 0.25 है० में से 0.20 है० कुल कित्ता 4 रकबा 0.58 है० किरम बारानी2 वाके ग्राम
जोनेटा तहसील राजगढ़ जिला अलवर में अप्रार्थी/गैरसायल की खातेदारी भूमि में उपयोग-उपभोग न
कर ना ही पुख्ता निर्माण कार्य करे जिरासे कृषि भूमि का स्वरूप परिवर्तन हो।

- यह है कि आराजी खसरा नम्बर 542 रकबा 0.14, 544 रकबा 0.14, 546 रकबा 0.12 है० में से 0.10 है, एवं 545 रकबा 0.25 है० में से 0.20 है० कुल कित्ता 4 रकबा 0.58 है० किरम बारानी2 वाके ग्राम जोनेटा तहसील राजगढ़ जिला अलवर में स्थित है।
- यह है कि आराजी खसरा नम्बर 542 रकबा 0.14, 544 रकबा 0.14, 546 रकबा 0.12 है० में से 0.10 है, एवं 545 रकबा 0.25 है० में से 0.20 है० कुल कित्ता 4 रकबा 0.58 है० किरम बारानी2 वाके ग्राम जोनेटा भूमि कृषि प्रयोजनार्थ है।
- यह है कि राजस्व रिकॉर्ड जमावंदी रान्वत् 2070-2075 में आराजी खसरा 542 रकबा 0.14, 544 रकबा 0.14, 546 रकबा 0.12 है० में से 0.10 है, एवं 545 रकबा 0.25 है० में से 0.20 है० कुल कित्ता 4 रकबा 0.58 है० किरम बारानी2 वाके ग्राम जोनेटा के नाम खातेदारी दर्ज रिकॉर्ड जिराकी हाल प्रमाणित जमावंदी की प्रति संलग्न है।
- पटवारी हल्का नाथलवाडा से 17.03.2023 को इस आशय की रिपोर्ट प्राप्त हुई कि बिना सक्षम स्वीकृति के ग्राम जोनेटा के आराजी खसरा 542 रकबा 0.14, 544 रकबा 0.14, 546 रकबा 0.12 है० में से 0.10 है, एवं 545 रकबा 0.25 है० में से 0.20 है० कुल कित्ता 4 रकबा 0.58 है० किरम बारानी2 पर व्यावसायिक प्रयोजनार्थ लक्ष्मी स्टोन केसर जोनेटा के आस पास की उक्त भूमि में रोडा, बजरी, धर्मकाँटा बनाकर अप्रार्थी द्वारा अकृषि उपयोग किया जा रहा है। अप्रार्थी के द्वारा कृषि भूमि को अकृषि संपरिवर्तन करने की कोई सक्षम स्वीकृति प्राप्त नहीं की गई है तथा मौके पर यह भूमि अब पुनः कृषि उपयोग में लेने योग्य नहीं रही है। पटवारी हल्का रिपोर्ट संलग्न है।
- यह है कि राज्य सरकार की ओर से खातेदार को कृषि भूमि में कृषि करने का अधिकार प्रदान किया गया है।
- यह है कि अप्रार्थी द्वारा उक्त कृषि भूमि का स्वरूप परिवर्तन बिना सक्षम प्राधिकारी की अनुज्ञा के कर लिया है। जिससे राज्य सरकार को राजस्व हानि हुई है।
- यह है कि इस प्रकार से राज्य सरकार की ओर से दिये गये अधिकारों के विपरीत अप्रार्थी द्वारा कृषि भूमि का अन्य प्रयोजनार्थ उपयोग किया है तथा भविष्य में यह भूमि पुनः कृषि योग्य नहीं रह पायेगी।

फोटो स्टेट
सत्य प्रतिलिपि

राजस्व सहायक (आर. ए.)
न्यायालय उपखण्ड अधिकारी
राजगढ़ जिला अलवर

तहसीलदार
राजगढ़ जिला

फोटो स्टेट
सत्य प्रतिलिपि

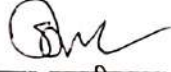
उपखण्ड अधिकारी, राजगढ़ (अलवर)

8. यह है कि अप्रार्थी के इस कृत्य की देखा-देखी में अन्य खातेदारों द्वारा भी इसी प्रकार कृषि भूमि का स्वरूप खराब किया जा सकता है जिससे भविष्य में कृषि संबंधी उद्देश्य ही समाप्त हो जायेगा। जो भविष्य में क्षेत्र के विकास में बाधक सिद्ध होगी।
9. यह है कि प्रार्थना पत्र में सुनवाई का अधिकार श्रीमान न्यायालय के क्षेत्राधिकार में आता है।
10. यह है कि प्रार्थना-पत्र राज्य सरकार की ओर से प्रस्तुत होने से सभी प्रकार के शुल्क आदि से मुक्त है।

अतः प्रार्थना-पत्र अन्तर्गत धारा 177 एवं 212 राजस्थान काश्तकारी अधिनियम 1955 प्रस्तुत कर निवेदन है कि अप्रार्थी द्वारा कृषि भूमि में लक्ष्मी स्टोन केसर जोनेटा के आस पास की उक्त भूमि में रोड़ा, बजरी, धर्मकाटा बनाकर अकृषि व्यवसायिक उपयोग कर राज्य सरकार की शर्तों का उल्लंघन किया गया है। इसलिए उक्त भूमि को राजकीय भूमि घोषित एवं अप्रार्थी को अस्थाई निषेधाज्ञा से पाबन्द फरमाये जावे। सादर।

दिनांक :- 08.05.2023

प्रार्थी

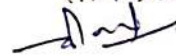

लैण्ड होल्डर तहसीलदार
राजगढ़ जिला अलवर
राजगढ़ जिला अलवर

फोटो स्टेट
सत्य प्रतिलिपि



राजस्थान सहायक (आर. ए.)
न्यायालय उपखण्ड अधिकारी
राजगढ़ जिला अलवर

फोटो स्टेट
सत्य प्रतिलिपि



✓ उपखण्ड अधिकारी, राजगढ़ (अलवर)

11
7/8/23न्यायालयउपखण्ड अधिकारी/सहायक कलक्टर राजगढ़ (अलवर)

(हेतुक दर्शित करने के लिए सूचना संख्याक-4)

पटवारी हल्का नावलखंड बनाम रमेश चन्द
 त.
 म. रमेश चन्द पुत्र राम सहाय जाति मीना
 वासी लक्ष्मी स्टोन क्रैसर जोनेटा तहसील राजगढ़ जिला अलवर
 र्थी ने इस न्यायालय में आवेदन किया है कि.....

आपको चेतावनी दी जाती है कि आप इस आवेदन के विरुद्ध हेतुक दर्शित करने के लिए तारीख 16/8/23 को प्रातः 10:00 बजे स्वयं या अपने प्लीडर द्वारा जिसे सम्यक रूप से अनुदेश दिया गया हो उप
 मंजात हो। यदि आप ऐसा करने में असफल रहे तो उक्त आदेश की सुनवाई और निपटारा एक पक्षीय
 र दिया जायेगा।

भाज दिनांक 7 माह 8 सन् 2023 को मेरे हस्ताक्षर व मोहर न्यायालय से
 त्तारी किया गया है।



न्यायाधीश/रीडर
 उपखण्ड अधिकारी राजगढ़

फोटो स्टेट
 सत्यं प्रतिलिपि
 0-01-23

फोटो स्टेट
 सत्यं प्रतिलिपि

राजरव सहायक (आर. ए.)
 न्यायालय उपखण्ड अधिकारी
 राजगढ़ जिला अलवर

उपखण्ड अधिकारी, राजगढ़ (अलवर)

3 फरवरी 5/11/23

250/21/22/11

दिनांक 11-8-23

517
14.8.23

श्रीमान 3 फरवरी 2023 के फैसले के विषय में रिपोर्ट के लिए
14-8-23

फोटो स्टेट
सत्य प्रतिलिपि

राजस्व सहायक (आर. ए.)
न्यायालय उपखण्ड अधिकारी
राजगढ़ जिला अलवर

फोटो स्टेट
सत्य प्रतिलिपि

उपखण्ड अधिकारी, राजगढ़ (अलवर)

कार्यालय सहायक अभियन्ता (प.व.स.)
जयपुर विद्युत वितरण निगम लि. राजगढ़ (अलवर)

श्रीमान आदेशाधीन अभियन्ता
जयपुर डिस्कॉम राजगढ़

उ. 5243
17/11/23

विषय :- M/S लक्ष्मी स्टेन क्लेराइर खाता सं.
0692/0080 की DC कमप्लायंस
रिपोर्ट भिजवाने बाबत

सन्दर्भ :- आपका कार्यालय पत्र क्रमांक 1938
दिनांक 07/11/23 .

उपरोक्त विषयान्तर्गत लेख है कि pollution
Control Board के आदेशानुसार उक्त क्लेराइर का
कम्प्लायंस इस कार्यालय द्वारा दिनांक 09/11/2023 को
काट दिया है .

उक्त रिपोर्ट अग्रिम कार्यवाही हेतु आपको
प्रस्तुत है।

Assistant Engineer (O & M)
Jaipur Discom, Rajgarh

O/C

JAIPUR VIDYUT VITRAN NIGAM LIMITED

DCO No DC210151001557

Dated 08-11-2023

Office AEN_OM_RAJGARH

TEMPORARY/PERMANENT DISCONNECTION ORDER

Consumer's Name LAXMI SOTNE CRUSER-

Address RAJGARH-RAJGARH

Service No. 0

Account No 06920080

To

JEN TALAB

Please disconnect above consumer temporarily/permanently and report as under.

[Signature]
 Assistant Engineer (O & M)
 X.E.N/AEN/A.R.O.
 Jaipur Discom, Rajgarh

REPORT

1. Service (Overhead/Underground) disconnected
2. Service disconnected from the pole/fuses.
3. Meter removed/not removed.

Particulars of Meter (s)

Meter No. 1	Make 2	Constant 3	Amps. 4	Volts 5	Phase 6	Fuse Size 7	Reading 8
661376			16-60	11000	3		KWH 368473.6

KVAH 432597.5
 KVA 31.56

Entered in Meter Movement Card _____

Entered in Connected Load Register on page _____

item _____

Sealed vide item No. _____

Dated

9/11/2023

of the Meter Sealing Record.

Disconnection made by

JEN TALAB

[Signature]

Date _____

JEN

Time _____

Reasons for disconnection

dc

Consumer's Signature _____

Signature _____

Designation _____

Noted by,

(1.) Meter Reader

F026

(2.) Ledger Clerk _____

Annexure-A/4

Item No. 04

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No. 132/2023(CZ)

Bhagirath Meena

Applicant(s)

Vs.

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: **06.12.2023**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s):

Mr. Gaurav Sharma, Adv.

For Respondent(s):

Mr. Om Shankar Shrivastava, Adv.
Mr. Nishant Kesharwani, Adv.
(for Mr. Shoeb Hasan Khan, Adv.)
Mr. Rohit Sharma, Adv.

ORDER

1. The District Collector, Alwar, Respondent no. 3 has issued a general order on 19.01.2022 to the effect that keeping in view the interest of the general public it is ordered that in reference to rule 4(3) of the Rajasthan land Revenue (Conversion of Land of Agriculture to Non-Agriculture purpose in Rural Areas) Rules, 2007 those stone crusher units, which are running within 1500 meters of the outer boundary of residential area be immediately stopped and closed. In compliance of this order of the district collector, Alwar, the Tehsildar, Rajgarh wrote a letter to the Patwari of the area on 11.04.2022 and in compliance of this letter the Patwari of Nathalwada (Rajgarh) submitted a report to the Tehsildar, Rajgarh dated 28.04.2022 pointing out that one stone crusher unit in the name of M/s Laxmi Stone Crusher is being run illegally in village Joneta. The Patwari reported that the stone crusher unit is on the main road and located near the school and abadi within 550/600 meters of the main locality of the village. On 08.04.2022 the applicant and villagers of village Joneta

submitted a representation to the District Collector, Alwar pointing out their grievances.

2. The matter was taken up by this Tribunal on 10.10.2023 and a committee consisting of one representative from District Collector, Alwar, Rajasthan, one representative from the Dy. Conservator of Forest, Forest Department, Rajasthan and one representative from State Pollution Control Board, Rajasthan was constituted with the direction to submit the factual and action taken report.
3. In compliance thereof, the member of the committee visited the site and submitted the report as follows :-

“Joint Committee Visit

In accordance with the aforementioned order and letters, following officials visited the site on 18/11/2023:

- i. Smt. Jugita Meena, Tehsildar, Rajgarh, Alwar
(Representative of District Collector, Alwar).*
- ii. Sh. Ajay Prajapat, Regional Forest Officer, DCF Office, Alwar.*
- iii. Sh. Ravi Tiwari, Assistant Environment Engineer, Regional Office, RSPCB, Alwar.*

Observations

During field visit and on perusal of records, following observations were made:-

- i. The unit is a stone crusher in the name of M/s Laxmi Stone Crusher located at Khasra No. 543, Village-Joneta, Tehsil-Ramgarh, District- Alwar.*
- ii. All the machineries including conveyors, as mentioned above, were found covered from tin shed and also water sprinklers were provided at the suitable points e.g. inlet and outlet of primary crusher, secondary crusher and vibratory screen.*
- iii. Arrangements have been made by the unit for reducing the dropping height of the material from the conveyors carrying material of size less than 05 mm and also wind breaking wall have been provided between the conveyors to act as wind barriers in order to control fugitive*

emissions.

- iv. Unit has provided about 12 fully grown plants and about 30 medium grown plants around the periphery of the premises, which is inadequate in accordance with the plantation norms of 33% of the total plot area. However, unit has planted approx. 15-20 new saplings at the entrance of the crusher premises.*
- v. The water requirement in the unit is being met through one bore-well. Unit has obtained certificate of exemption for ground water withdrawal from Central Ground Water Authority (CGWA) for 08 KLD, which is valid from 23/04/2021.*
- vi. Unit has constructed a boundary wall, of height approx. 5-6 feet, around the crusher premises.*
- vii. Unit was found non-operative during the site visit as the Consent to Operate had been revoked and direction for closure of the industry was issued by RSPCB vide letter dated 31/10/2023 based on the non-compliances observed during earlier inspection dated 25/10/2023.*
- viii. In compliance of the aforesaid direction issued by RSPCB, electricity connection of the unit was disconnected by the JVVNL on dated 09/11/2023.*
- i. During site visit, Regional Forest Officer measured the distance of the crusher premises from the nearest forest block (i.e. Bhigota, Range- Rajgarh, Alwar) and the distance from the forest block was found to be about 259 meters.*
- ii. As per Tehsildar, Rajgarh letter no. 2080 dated 09/11/2022, point no. 01, stone crusher is located at a distance of 550-600 meters from the residential area of Joneta village. Copy of Tehsildar letter dated 09/11/2022*
- iii. As per the conversion order dated 07/07/2011, issued by Sub Divisional Officer, converted area is 1925.68 sqm and whereas, the stone crusher is installed and is being operated in area measuring approx. 3-4 Bigha which is exceeding the converted area and therefore is in violation of Rajasthan Land-Revenue (Conversion of agricultural land for non-agricultural purpose in rural area) Rules, 2016.*

- iv. *A notice with the direction to not operate the crusher was pasted at the crusher by Tehsildar during site visit and the proponent was directed to not operate the crusher till further orders.*
- v. *Unit has made efforts for providing air pollution control measures and plantation in and around the crusher premises.*
- vi. *Photographs, with GPS co-ordinates, taken during site visit.*

Action Taken

- i. *Regional Office, RSPCB, Alwar vide its letter dated 31/10/2023 revoked consent to operate and issued direction for closure of the industry for the non-compliances observed during inspection dated 25/10/2023. Copy of the letter dated 31/10/2023.*
- ii. *SDM, Rajgarh vide its letters dated 31/10/2022 and 23/12/2022 issued notice to the unit for non-compliances of the conditions imposed in the conversion order. Thereafter, again on date 18/11/2023 issued notice to the proponent with the direction to not operate the crusher till further orders. Copy of the notices dated 31/10/2022, 23/12/2022 and 18/11/2023.*
- iii. *For the violation of stone crusher being operated in the area exceeding the conversion area, Sub Divisional Magistrate, Rajgarh issued notice under section 177 of Rajasthan Tenancy Act, 1955 to the unit vide letter dated 07/08/2023 and the matter is under trial in the court of SDM, Rajgarh. Copy of details of the matter with notice dated 07/08/2023.*
- iv. *JVVNL disconnected the electricity of the unit on dated 09/11/2023 in compliance of the RSPCB direction dated 31/10/2023. Copy of electricity disconnection letter 09/11/2023.”*

4. The Perusal of report reveals that the closure order has been issued by the Rajasthan State Pollution Control Board and the Electricity Department has disconnected the electric meter and connection. The industry/unit is

not in operation at present and necessary actions have already been taken by the Department concerned.

5. In view of the above facts, no further action is required to be taken by this Tribunal. With these observations the **Original Application No. 132/2023 stands disposed of.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

06th December, 2023
O.A. No. 132/2023 (CZ)
PN

Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996



Registered

File No : F(Tech)/Alwar(Rajgarh)/6284(1)/2023-2024/721-722

Order No : 2024-2025/Alwar/13060

Date: Jul 23 2024 7:00PM

Unit Id : 26421

M/s Laxmi Stone Crusher

Village Joneta , Tehsil:Rajgarh

District:Alwar

Sub: Consent to Operate under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 29/01/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Laxmi Stone Crusher plant** situated at **Village Joneta Khasra No Village Joneta Tehsil:Rajgarh District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **29/01/2024** to **31/12/2033** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
STONE GRIT & DUST	Product	150.00 TPD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2024.07.23 19:25:25 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6284(1)/2023-2024/721-722

Order No : 2024-2025/Alwar/13060

Date: Jul 23 2024 7:00PM

Unit Id : 26421

- 4 That the industry shall maintain the following pollution control measures & fugitive emission standards

Sources of fugitive Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Stone Crusher	1. CONSTRUCTION OF METALLED OR HARD SURFACED ROADS WITHIN THE PREMISES 2. Construction of wind breaking walls 3. Dust containment cum suppression system for the equipment 4. Growing of a green belt along with Periphery 5. Regular cleaning and wetting of the ground within the premises	SPM	600 µg/m ³ to be measured at a distance of 3 to 10 meters from any process of a stone crushing mech

- 5 That this consent is being issued in accordance with the documents/information submitted by the proponent with the consent application, State Board's office order dated 28/08/2023 and RSPCB, Jaipur letter dated 29/12/2023.
- 6 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 7 That the project proponent shall be liable to remit outstanding consent fee; if any, on account of lapsed consent period/consent to establish/default period/additional consent fee as and when asked for
- 8 That the unit shall apply for the renewal of consent to operate, 02 months prior to the expiry of this consent letter, failing to which, additional fee/penalty, in accordance with the prevalent fee notification, has to be paid by the unit.

Signature Not Verified

Digitally signed by Deependra Jharwal
Date: 2024.07.23 19:25:25 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6284(1)/2023-2024/721-722

Order No : 2024-2025/Alwar/13060

Date: Jul 23 2024 7:00PM

Unit Id : 26421

- 9 That the unit shall always comply with the guidelines for Abatement of pollution in stone crusher industry issued by the Board vide letter no. SCMG (Gen-3)/RPCB/307 dated 05/06/2018 & CPCB guidelines July 2023, failing to which, this consent will be revoked and appropriate action shall be initiated against the industry without any further correspondence in this regard.
- 10 That this consent to operate is being issued for capital investment in land, building, plant & machinery as Rs- 49.97 Lakhs. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish from the Board.
- 11 That this consent is subject to compliance of order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 12 That the Industry shall develop plantation as per specified norms in at least 33% of the plot to maintain ambient air quality around the Industry.
- 13 That the industry shall not use/manufacture any type ozone depleting substance within the factory premises.
- 14 A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the site.
- 15 That this Consent to Operate is being issued for operating of stone crusher plant having crushing capacity of 150 TPD at the premises situated at Khasra no. 543, at/near Village :- Joneta, Tehsil:- Rajgarh, District - Alwar.
- 16 That proponent shall employ the best available technology and physical infrastructure capable of controlling the air pollution during crushing operation.
- 17 That the adequate pollution control measure shall be provide at primary & secondary crushing units, vibratory screens, grizzlies, belt conveyors, storage pile & bins, transfer points and during transportation so as to ensure the compliance of the standards prescribed under Environment (Protection) Rules'1986.
- 18 That the raw material should be obtained from legal sources only and get it verified by concerned competent department. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.
- 19 That the water storage facility shall be provided at the stone crusher site and its capacity shall not be less than 3000 liters.
- 20 That the water used for spraying/sprinkling/ irrigation of vegetation planted as green belt should preferably be treated waste water.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2024.07.23 19:25:25 IST
Reason: SelfAttested
Location:



Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

**Registered**

File No : F(Tech)/Alwar(Rajgarh)/6284(1)/2023-2024/721-722

Order No : 2024-2025/Alwar/13060

Date: Jul 23 2024 7:00PM

Unit Id : 26421

- 21 That the control emissions of fugitive nature from premises of stone crusher unit, water sprinkler system shall be installed at all strategic locations with plant and machinery i.e. into feed hopper, at inlet and outlet of primary and secondary crusher, at outlet of vibrating screen with all material conveyors and drop point of dust conveyers etc.
- 22 That the premises of the stone crushing industry shall be clearly demarcated by fencing/wall.
- 23 That no discharge of the trade effluent shall be made within or outside the premises the domestic effluent shall be dispose of into soak pit through septic tank.
- 24 That the raw material shall be procured from valid sources as informed to the Board and daily record of the raw material procured and production shall be maintained by the industry.
- 25 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 26 That the stone crusher shall not be operated before submission of photographic evidence, within 15 days from the date of issuance of this consent, regarding covered machineries and increased stack height of D.G. set up to at least 4.5 meters from ground level, failing to which, this consent may be revoked by the State Board without any further correspondence/notice in this regard.
- 27 That this consent is being issued in accordance with the documents/information submitted by the proponent with the consent application, State Board's office order dated 28/08/2023 and RSPCB, Jaipur letter dated 29/12/2023.
- 28 That if the project cost exceeds Rs.49.94/- Lacs, the unit shall take/obtain modification in consent to operate after paying fee as applicable.
- 29 That this consent will not be used as an evidence for ascertaining the land title and its use.
- 30 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 31 That the unit shall apply for the renewal of consent to operate, 02 months prior to the expiry of this consent, failing to which, additional fee/penalty, in accordance with the prevalent fee notification, has to be paid by the unit.
- 32 That this consent will not be used as an evidence for ascertaining the land title and its use.
- 33 That the stone crusher shall comply with Hon'ble National Green Tribunal, Central Zone Bench, Bhopal order dated 06/12/2023 in O.A. No. 132/2023(CZ), Bhagirath Meena Vs State of Rajasthan & Ors.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2024.07.23 19:25:25 IST
Reason: SelfAttested
Location:



Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996



Registered

File No : F(Tech)/Alwar(Rajgarh)/6284(1)/2023-2024/721-722

Order No : 2024-2025/Alwar/13060

Date: Jul 23 2024 7:00PM

Unit Id : 26421

- 34 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act**.
- 35 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 36 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Air Act or the Rules made thereunder.
- 37 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 38 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 39 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 40 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 41 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 42 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2024.07.23 19:25:25 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6284(1)/2023-2024/721-722

Order No : 2024-2025/Alwar/13060

Date: Jul 23 2024 7:00PM

Unit Id : 26421

the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Alwar]

(A): Copy to:-

1 Master File.

Regional Officer[Alwar]

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2024.07.23 19:25:25 IST
Reason: SelfAttested
Location:





Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block Ambedkar Nagar, Alwar-301001
 E mail- ro.alwar@gmail.com, Website www.environment.rajasthan.gov.in



Date: 24/07/2024

RPCB/RO/ALW/OR-16/1750-1754

Registered/E-mail

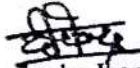
M/s Laxmi Stone Crusher,
 Village- Joneta,
 Tehsil: - Rajgarh, District: - Alwar

Subject: - Cessation of directions for closure under the provisions of section 31A of Air (Prevention & Control of Pollution) Act, 1981 issued to M/s Laxmi Stone Crusher, Village- Joneta, Tehsil: - Rajgarh, District: - Alwar.

Reference: - This office letter no. F.No. RPCB/RO/Alwar/3213-3217 dated: 31.10.2023.

Sir,

With reference to above, subsequent to the submission made by you and pollution control measures installed on the stone crusher for control of air pollution this office has granted consent to operate under the provision of Air (Prevention & Control of Pollution) Act, 1981 vide order no. 2024-2025/Alwar/13060 dated 23.07.2024. Therefore, direction for closure issued under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 vide letter 31.10.2023 is hereby revoked.


 (Deependra Jharwal)
 Regional Officer

Copy to:-

1. District Collector, Alwar "direction issued vide State Board's letter dated 31.10.2023 shall cease to remain in force hereinafter".
2. SDM, Rajgarh for information and with the advice to comply with Hon'ble NGT order dated 06.12.2023 in Bhagirath Meena Vs State of Rajasthan & Ors, O.A. No, 132/2023(CZ).
3. Executive Engineer/Assistant Engineer (O&M), Jaipur Vidhyut Vitran Nigam Ltd., Rajgarh, District: Alwar with the advice to restore the electricity supply to the unit as "direction issued vide Board's letter dated 31.10.2023 shall cease to remain in force hereinafter".
4. Master File, RSPCB, Alwar.


 Regional Officer

Pledge of LIFE - Lifestyle for Environment

"मैं प्रतिज्ञा करता/करती हूँ कि पर्यावरण को बचाने के लिए अपने दैनिक जीवन में हर संभव बदलाव लाऊंगा/लाऊंगी। मैं यह भी वचन देता/देती हूँ कि अपने परिवार, मित्रों और अन्य लोगों को पर्यावरण के अनुकूल आदतों और व्यवहारों के महत्व के विषय में सतत रूप से प्रेरित करूंगा/करूंगी।"

कार्यालय जिला कलेक्टर एवं जिला मजिस्ट्रेट अलवर
दिनांक 19.01.2022

आदेश-

अलवर जिला राष्ट्रीय राजधानी परियोजना क्षेत्र में आता है प्रदूषण रोकथाम हेतु माननीय सर्वोच्च न्यायालय, राष्ट्रीय हरित प्राधिकरण (NGT), वन व पर्यावरण मंत्रालय भारत सरकार एवं वन विभाग, राजस्थान सरकार द्वारा समय-समय पर समुचित निर्देश जारी कर पालना की अपेक्षा की जाती है। तदनुसार जिला कार्यालय द्वारा भी समय-समय पर कार्यवाही हेतु संबंधितों को लिखा जाता रहा है। राजस्थान भू-राजस्व (ग्रामीण क्षेत्रों में कृषि से अकृषि प्रयोजनाय भूमि संपरिवर्तन) नियम-2007 के नियम 4(सी) में भी आबादी की बाहरी सीमा से 1500 मीटर परिधि में प्रदूषण फैलाने वाली ईकाईयां अनुज्ञेय नहीं है। अद्योहस्ताक्षरता के संकेत में आया है कि राजस्थान प्रदूषण नियंत्रण मण्डल क्रेशरों व अन्य पतिबंधित श्रेणी की ईकाईयां को Consent to operate आबादी की बाहरी सीमा को ध्यान में रखे बिना जारी करता रहा है। इन्फार्मेशन केवल माननीय उच्च न्यायालय द्वारा जारी आदेशों का उल्लंघन है अर्थात् इससे आमजन के स्वास्थ्य पर भी प्रतिकूल प्रभाव पड़ता है।

अतः आमजन की हितों को ध्यान में रखते हुए आदेश प्रदान किये जाते हैं कि राजस्थान भू-राजस्व (ग्रामीण क्षेत्रों में कृषि से अकृषि प्रयोजनाय भूमि संपरिवर्तन) नियम-2007 के नियम 4(सी) के परिपेक्ष्य में आबादी की बाहरी सीमा से 1500 मीटर तक संचालित क्रेशर/प्रदूषण फैलाने वाली ईकाईयां की जांच कर इनके संचालन को प्रतिबंधित किया जावे। ये आदेश तत्काल प्रभाव से लागू होंगे।

19.01.2022
(एन.एच.पहाडिया)
जिला कलेक्टर अलवर
दिनांक 19.01.2022

क्रमांक राजस्व/2021/436

प्रतिलिपि :- सूचनाय एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. पुलिस अधीक्षक, अलवर/मिवाडी।
2. खनि अभियंता, अलवर/अति० खनि अभियंता फोटोपुटली।
3. क्षेत्रीय अधिकारी, राजस्थान प्रदूषण नियंत्रण मण्डल, अलवर/मिवाडी
4. तमस्त उपखण्ड अधिकारी, जिला अलवर।
5. सनस्त तहसीलदार, जिला अलवर को प्रेषित कर लेख है कि आपके क्षेत्राधिकार में आबादी की बाहरी सीमा से 1500 मीटर तक संचालित स्टोन क्रेशर का कार्य कर रिपोर्ट मय दस्तावेज 03 दिवस में निजवाया ज्ञाना सुनिश्चित करें।

अति० जिला कलेक्टर (प्रथम) एवं
प्रभारी अधिकारी राजस्व पकोक
कलेक्टर अलवर



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhalana Doongri, Jaipur

Phone: 5101871, 5101872 PBX 5159600, 5159699, Fax: 5159694-97, 5159691

NO.SCMG&DS/RPCB/GEN-3/313-354

DATE: 11-6-18

1. Group Incharge, HWM/ Planning/ BMW/ Hazardous Waste/ TCD/ CPM/ MUID /Hotel, Oil & Gas and Power/ Plastic Waste/ SCMG&DS/ CD&Project/ ITS/ PDF/ Adm./ Mines/ PSC/ MSW & PAAC/ Legal/ VTR/ CCC/ SPIO/ Lab/, RSPCB, Jaipur.
2. Regional Officer, Regional Office, RSPCB, Alwar/Bhiwadi/Balotra/ Bhilwara/ Bharatpur/ Bikaner/ Chittorgarh/ Jaipur (North)/Jaipur (South)/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur.

Subject:- Guidelines for Abatement and control of Pollution in Stone Crusher Industry.

Sir,

With reference to above, it is to inform that the State Board has issued Guidelines for Abatement and control of Pollution in Stone Crusher Industry on 05.06.2018, Enclosing a copy of the Guidelines dated 05.06.2018, you are directed to ensure the compliance of the guidelines while processing the application for Consent to Establish / Consent to Operate from crushers. Besides, all the existing crushers of your region be directed to ensure implementation of the measures for control of pollution.

Encl. As above.

Yours sincerely,

(Ajay Kumar Gupta)

Member Secretary o/c

DATE:

NO.SCMG&DS/RPCB/GEN-3/

Copy to following for information & necessary action:-

1. P.S. to Principal Secretary, Department of Environment, Govt. of Rajasthan, Jaipur.
2. P.S. to Chairperson, RSPCB, Jaipur.
3. Sr. P.A. to Member Secretary, RSPCB, Jaipur.
4. CEE, CSO, CAO, RSPCB, Jaipur.
5. Joint Secretary & Director, Department of Environment, Govt. of Rajasthan, Jaipur.
6. Group Incharge (IT), with request to upload Guidelines for Abatement and control of Pollution in Stone Crusher Industry on State Board's website.

Member Secretary o/c

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Guidelines for Abatement and Control of Pollution in Stone Crusher Industry

No. SCMG (Gen-3)/RPCB/307

Date 5-6-2018

After carefully examining representations received from various stakeholders about prevailing guidelines for establishment of stone crusher units and for installation of pollution control measures by new & existing stone crusher units, issued vide no. SCMG (Gen-3)/RPCB/ 1261-1292 dated 15.10.2014, the Rajasthan State Pollution Control Board, in supersession of previous guidelines and subsequent related office orders, hereby issues fresh guidelines for establishment of new stone crusher units and required pollution control measures with new as well as existing stone crusher units.

1- GENERAL

- i) New stone crusher may be established on a piece of land or khatedari land "duly converted, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit.
- ii) Stone crusher units may also be established and operate on mining leases after obtaining and submit amended copy of Environment Clearance including stone crushing activities within six month to the State Board, failing which consent to establish/ or consent to operate accorded will be treated as revoked without further intimation to the unit.

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

- iii) Renewal of consent to operate to existing stone crushers on land **converted/allotted for industrial use/stone crusher use or on own Khatedari land up to an area not exceeding 2500 Square Meters** (for which conversion is not required under Rule 6 of the Rajasthan Land Revenue Rules, 2007 and subsequent amendment rules, 2016) shall be considered subject to adequacy of Pollution Control Measures.
- iv) In cases where capacity of existing stone crusher is proposed to be enhanced by installing additional plant and machinery or otherwise (except replacement), it will be treated as the case for establishment of new crusher. The matters of consent to establish for expansion shall be considered in following manner -
- (a) The application for expansion of existing stone crusher operating on land converted/allotted for stone crusher or on land converted/allotted for industrial use shall be considered subject to adequacy of Pollution Control Measures.
- (b) The application for expansion of existing stone crusher operating on mining leases shall be considered after obtaining and submit amended copy of Environment Clearance including stone crushing activities within six month to the State Board failing which consent to establish/ or consent to operate accorded will be treated as revoked without further intimation to the unit.
- (c) The application for expansion of existing stone crusher operating on khatedari land shall be considered after submitting "land conversion, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit

- v) In compliance of directions issued by the State Government, vide Department of Environment letter no. एफ 2(33) पर्या/2009 दिनांक 25-08-2011, permission shall not be accorded for establishment and operation of any stone crusher in Tehsil Deeg, & Kaman, District Bharatpur and in compliance of directions issued by the State Government, vide Department of Environment letter no. एफ 2(33) पर्या/2009 दिनांक 11-09-2012 permission of operation of stone crushers shall not be accorded in the Village Mungaska, Tehsil Pahadi, District Bharatpur and also permission shall not be accorded for establishment and operation of new stone crushing units in the villages Jodhpur, Mungaska, Samsalka, Ubhaka, Amurkha, Satwadi, Tilakpuri, Mallaka, Bhaiseeda, Kaithwada, Kairua, Dadri and Mandor, Tehsil Pahadi, District Bharatpur.
- vi) In compliance of order passed by Hon'ble Supreme Court on dated the 27th February, 2012, in I.A. No.12- 13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009 i.e. Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals, irrespective of the area of mining lease. Although, as per provisions of the EIA Notification 2006, stone crushers do not require Environmental Clearance, yet in light of aforesaid orders of 2012 stone crushers intending to establish on mining leases shall obtain

Handwritten signature

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

prior Environmental Clearance from concerned competent Authority as prescribed under EIA Notification 2006 and its amendments issued till date.

However, existing stone crusher, established on mining lease, shall get amendment done for stone crusher in the EC issued for mining unit and copy of receipt of application for such amendment, filed to competent authority, shall have to be submitted to the Board. Thereafter, the State Board shall decide the applications for consent on merit.

- vii) The stone crushing units shall also be required to comply with provisions laid down in all other related laws in force. The consent to establish/ consent to operate issued under the Air Act and Water Act does not absolve project proponent from other statutory obligations prescribed under any other law or instrument.
- viii) If competent authority for land conversion, on the basis of distance or any other issue, cancels prevailing land conversion and intimates to the Board about cancellation of land conversion, then consent to establish or operate, as the case may be, shall be revoked and/or refused in accordance with the laws by the Board and the competent authority for land conversion shall be solely responsible to take necessary action for removal of the stone crusher.
- ix) Similarly, in case of cancellation of mining lease, consent to establish or consent to operate, as the case may be, issued under provisions of Air Act 1981 and/or Water Act 1974 for adequacy of pollution control measures shall be revoked/refused in accordance with the laws by the State Board after receipt of information from Mining department. The Department of



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Mines & Geology shall be solely responsible for removal of stone crusher from such mining lease.

2- POLLUTION CONTROL MEASURES REQUIRED TO BE PROVIDED BY STONE CRUSHER UNITS

All existing and new stone crusher units are required to comply with the prescribed pollution control measures under Environment (Protection) Act 1986. The details are as under-

Mandatory Air Pollution Control Measures

Parameter	Standards
Suspended Particulate Matter (SPM)	<p>The standards consist of two parts:</p> <ol style="list-style-type: none"> i. Implementation of the following pollution control measures: <ol style="list-style-type: none"> a) Dust containment cum suppression system for the equipment. b) Construction of wind breaking walls. c) Construction of the metalled roads within the premises. d) Regular cleaning and wetting of the ground with in the premises. e) Growing of a green belt along the periphery. ii. Quantitative standards of SPM: <p>The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic meter.</p>



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Dust containment and suppression system will also include the following:

- In order to control emissions of fugitive nature from premises of stone crusher unit, water sprinkler system shall be installed at all strategic locations with plant and machinery i.e. into feed hopper, at inlet and outlet of primary and secondary crusher, at outlet of vibrating screen with all material conveyers and drop point of dust conveyers etc.
- After construction of boundary wall of sufficient height (at least up to height of drop point of Chute at conveyor or drop point of conveyor) to act as wind barriers, around the crusher premises (converted/allotted/demarked at lease) there will be no need of constructing separate wind breaking walls along material conveyers.

3- PLANTATION AND OTHER ISSUES

- The converted piece of land shall be utilized for establishment of stone crusher in such a manner that plantation up to norms of 33% of converted area of land can be carried out leaving sufficient spaces for utilities, office building and keeping peripheral plantation to the extent possible. Similar practice shall be adopted for plantation in case of stone crusher unit established or proposed to be established on mining leases, after demarcation of crusher area within lease. However if area/land is not suitable for plantation purposes, the project proponent will be allowed to carryout plantation on an adjacent area.
- All existing stone crusher units, not having plantation up to prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs-15000/-.



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

- The copies of consent to establish and other relevant documents, as submitted with consent application, shall be sent to concerned Revenue authority and Department of Mines & Geology through registered post.
- Ground water shall not be abstracted without prior N.O.C. from Central Ground Water Authority.
- The water storage facility must be provided at the stone crusher site and its capacity shall not be less than 3000 liters.
- A Sign Board showing the name, address and capacity of the stone crusher industry should be displayed at the entrance of the site.
- The crusher area (converted/allotted/demarked at lease) shall be clearly demarcated by providing boundary walls at all sides.
- In cases where piece of land for establishment of more than one stone crusher unit (cluster) is allotted by revenue department or by M/s RIICO Limited or by any other development agency, such piece of land must be clearly demarcated by providing boundary wall of suitable height so as to act as wind barriers also. In such cases, individual units are not required to en mark their plot areas and common plantation shall be carried out along boundary of such land, up to norms of 33% of land area, to the extent possible.
- All operating stone crusher units shall construct boundary wall around crusher area (converted/allotted/demarked at lease) within six month from date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately. In case of non compliance, the consent of crusher shall be revoked/refused by the Board.



Rajasthan State Pollution Control Board

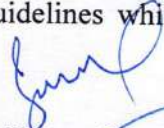
4, Institutional Area, Jhalana Doongri, Jaipur

- Raw material should be obtained from legal sources only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.

4- PROCEDURE TO SUBMIT APPLICATION FOR CONSENT TO ESTABLISH AND CONSENT TO OPERATE

- (i) Applications for consent to establish and consent to operate shall be submitted on line through RPCBMIS along with prescribed documents and consent fees.
- (ii) In addition to above, at time submission of application for consent to establish or renewal of consent to operate by existing crushers, as the case may be, all stone crushers intending to establish or established on mining lease shall submit approved layout plan issued by concerned Mining Engineer showing location of crusher plant within lease area along with latitude and longitude of crusher site.
- (iii) Further, with first application of consent to operate for stone crusher units located on mining leases/converted land/allotted land a certificate of concerned ME/ Revenue authority (not below rank of SDM or Tehsildar) specifying establishment of crushing unit at ear-marked area within mining leases/converted land/ allotted land shall be attached.

All concerned are directed to ensure strict compliance of the Guidelines while dealing with the issues related with the stone crusher industry.


(Ajay Kumar Gupta) 5.6.18
Member Secretary



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

F. No.RPCB/RO/Alwar/183/3213-3217

Date: 31/10/2023

Registered Post

M/s Laxmi Stone Crusher (Unit ID – 26421)

Khasra no. 542, 543, 544 & 546, Village- Joneta,

Tehsil- Rajgarh, District- Alwar,

Rajasthan – 301 408.

Sub: -Revocation of Consent to Operate issued under section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 and Directions under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, in respect of your industry.

Ref: - 1. Consent to Operate issued to the unit vide letter dated 31/01/2020.

2. Inspection of your unit conducted on dated 03/07/2023 & 25/10/2023.

3. Show cause notice for intended revocation and intended direction for closure issued to the unit vide letter no. RPCB/ RO Alwar/2023-24/672/1555 dated 14/07/2023.

1. This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown.
2. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came in to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
3. And whereas, the Water (Prevention & Control of Pollution) Act, 1974 came into force in the whole of the State of Rajasthan with effect from 23/03/1974.
4. And whereas, Air Act were enacted to provide for the prevention, control& abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for the maintaining and restoring the wholesomeness of water.
5. And whereas, keeping this in view, the Board has been conferred power to take such steps as are necessary for the prevention, control & abatement of air and water pollution.
6. And whereas M/s Laxmi Stone Crusher (Unit ID – 26421), (herein after referred to as the "Industry") is engaged in operating a plant/industry at Khasra no. 542, 543, 544 & 546, Village- Joneta, Tehsil- Rajgarh, District- Alwar and during operation industry discharges polluted air.
7. And whereas Consent to Operate under Air Act, 1981 was granted vide letter dated 31/01/2020 under reference which is valid up to 31/03/2025 with the specific conditions as imposed therein.
8. And whereas the industry was inspected by the officials of the Board on 03/07/2023 and during the course of inspections non-compliances observed in the industry.
9. And whereas, a show cause notice for intended revocation of Consent to Operate and intended directions for closure of the industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued vide State Board letter dated 14/07/2023 for the non compliances observed during the inspection.
10. And whereas, unit has failed to submit any time-bound satisfactory reply to the State Board.



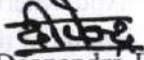
Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
 E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

11. And whereas, unit was again inspected on 25/10/2023 and it was found that unit has failed to provide adequate air pollution control measures as per RSPCB guidelines for abatement and control of pollution in Stone Crusher Industry dated 05/06/2018 and as per Environment Protection Act, 1986.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
- (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board hereby revokes the Consent to Operate granted vide letter dated 31/01/2020 under the provisions of Section 21/22 of the Air Act, 1981.

Further, the State Board, in exercise of the powers conferred upon it, under the provision of under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant, and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine.

Yours sincerely,


 (Deependra Jharwal)

SEE & Regional Officer

Copy to following for information and necessary action.

1. The Member Secretary, RSPCB, Jaipur.
2. The District Collector, Alwar.
3. The Executive/Assistant Engineer (O&M) Rajgarh, Tehsil-Ramgarh, District-Alwar and submit immediate compliance report to State Board.
4. GIC (Mines & SCMG), RSPCB, Jaipur
5. Master File of Directions


SEE & Regional Officer



87

VAKALATNAMA



In the Honible National Green Tribunal, Central Zonal Bench at Bhopal

Case Original Application No. 222 / 2024 200

Bhagirath Meena

VERSUS

State of Rajasthan & Others

KNOW ALL MEN by these presents that I/we the undersigned Bhagirath Meena s/o Shri
Tailok Chand Meena, R/O Village Jomera, Post Nathalwada
Tehsil Rajgarh, District Alwar, Rajasthan

in the above case do hereby make, constitute and appoint

Shri Dr. Mahendra Singh Kachhawa Advocate Lokendra Singh
Kachhawa, Advocate for applicant

my/our true and lawful attorneys, for me/us in my/our name, and on my/our behalf to appear plead and act in the said case, and more particularly to draw, make, present, withdraw, amend, represent and verify petition, pialnts or written statements and to make, present applications or petitions in the court, to present, withdraw and receive documents and any money from the Court or from the opposite party either in execution of the decree or otherwise, and on receipt of payment thereof to sign and deliver for me/us proper receipts and discharges for the same, to compromise or to refer the case to arbitration, to seek execution of the decree or any orders in the case, to draw, make present, withdraw, amend and represent any memorandum of appeal or cross objections in any appeal arising or to seek reviews or revision of any judgement, decree or order in the case, to appear, conduct and plead in all such writ / appeals / revisions and reviews, and to do all other lawful acts and things as effectually as I/we could do the same whether being personally present or otherwise, My/our said counsel is/are also hereby authorised and empowered to instruct, engage or appoint any other counsel or counsels to appear, plead and act with or for him/them in his/their absence or otherwise as my/our said counsel may think proper to do so, all acts of such counsel or counsels shall be equally and similarly binding on me/ us as if done be my/our said counsel and as if done by me/us personally.

I / we hereby agree that if any part of the said counsel's fee remains unpaid before the first hearing of the case, or if any hearing of the case be fixed on tour or at any other place except the usual court premises, then my / our said counsel will not be bound to appear before the court. The counsel's fee now settled and agreed to is in respect of this Court and for the pending proceedings only. Any fresh action hereafter taken will entitle the counsel to fresh fees. I / We also agree that if the case be dismissed in default or if it be proceeded ex-parte under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever my/our said counsel shall do in connection with the said case, I/we do hereby agree to ratify and confirm. Any costs awarded in the case at any time in my/our favour shall form part of the counsel's claim and shall be payable to him/them in addition to his/their fees in the case.

IN WITNESS WHERE OF I/we have here to set my/our hand (s) at _____

this 12/09/2024 days of _____ and delivered to the said counsel (s)

Accepted

[Signature]
R/301/1990

[Signature]
R/1785/13 Mob-9928343656

1. [Signature]
2. _____
3. _____
4. _____

Email-lokendra.kachhawa@gmail.com

Add-945-C Road No. 3 Shanti Nagar, Durgapura, Jaipur-18